This is a digitally signed Gazette, to verify click here.
http://rajpatrahimachal.nic.in

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 21 फरवरी, 2026 / 02 फाल्गुन, 1947

हिमाचल प्रदेश सरकार

REVENUE DEPARTMENT
(Disaster Management Cell)

NOTIFICATION

Dated, the 19th February, 2026

No. REV (DMC) (B)-10-2/2021-II.— The Governor of Himachal Pradesh is pleased to create three (03) posts of Junior Office Assistant (IT) in the Disaster Management Cell, Department

of Revenue, H.P. Secretariat, Shimla–2, by abolishing the existing two (02) posts of Data Entry Operator and one (01) post of Clerk, for strengthening the existing disaster management setup, with immediate effect, in the public interest.

By order,

(KAMLESH KUMAR PANT),
Additional Chief Secretary (Revenue).

GENERAL ADMINISTRATION DEPARTMENT

NOTIFICATION

Dated, the 19th February, 2026

No. GAD-B(B)1-1/2026.—The Governor, Himachal Pradesh is pleased to extend the tenure of IC-84729Y Major Gurtegh Singh Kandhola as ADC to Governor of Himachal Pradesh for a period of six months *w.e.f.* 1-05-2026 to 1-11-2026.

By order,

SANJAY GUPTA,
Chief Secretary.

AGRICULTURE DEPARTMENT

NOTIFICATION

Shimla-2, the18th February, 2026

No. Agr. A(3)5/2013-L.—In exercise of the powers vested in him under Section 64(5) of the Himachal Pradesh Agricultural and Horticultural and Horticultural Produce Marketing (Development and Regulation) Act, 2005, the Governor of Himachal Pradesh is pleased to rescind the previous Notification issued by this department *vide* No. Agr-A(3)-5/2013-L, dated 14-01-2014.

It shall come into force on the date of publication in the Rajpatra (e-Gazette) of Himachal Pradesh.

Sd/-
C.PAULRASU,
Secretary (Agriculture).

H.P. STATE AGRICULTURAL MARKETING BOARD,
VIPNAN BHAWAN, KHALINI, SHIMLA-171 002
Ph. 0177-2621252, 0177-2621347,
E-mail address: hpmarketingboard@yahoo.co.in,
hpmarketingboard@gmail.com, amb-hp@nic.in
Web site address: www.hpsamb.hp.gov.in

NOTIFICATION

Shimla-2, the February, 2026

No. HMB-(LC-Notifications)/2026.—In continuation to this Board's Notification of even number dated 30-01-2026 and further approval of the Government of Himachal Pradesh obtained *vide* Administrative Department of Agriculture letter No. AGR/BOA/1/2023 dated 9th February, 2026, the following shall be included:—

(1). The existing market yard, Dharamshala is shifted to newly constructed market yard, Passu, Dharamshala. Therefore, the market yard, Passu, Dharamshala is notified as sub market yard under sub section (2) of Section 21 of the Himachal Pradesh Agricultural and Horticultural Produce Marketing (Development and Regulation) Act, 2005.

(2). The existing infrastructure of market yard, Dharamshala shall be utilised for Kisan Bhawan and other ancillary activities. Therefore, the market yard, Dharamshala is de-notified as market yard.

(3). The newly constructed Market yard Tissa, Chamba is notified as Sub Market Yard under aforesaid provisions of the Act, 2005.

In partial modification of above Notification, the following shall be read as modified.—

(a) the word and expression are appearing at some places of the Annexure- "A", as "Market yard", shall be read as "**Sub Market Yard"**;

(b) the word and expression are appearing at sr. no. 1 of APMC, Kullu and Lahul & Spiti in Annexure- "A" as "Principal Market yard, Bhunter", shall be read as "Principal Market yard"; and

(c) sub market yard, Pulwahal is appearing twice at Sr. No. 12 and 15 respectively of APMC of Shimla & Kinnaurin Annexure- "A", said repetition at Sr. No. 15 shall stand omitted.

Therefore, the list of principal market yards and sub-market as specified in Annexure- "A" of the above notification shall stand revised. Accordingly, the revised list of notified agricultural markets is appended to this Notification as **ANNEXURE- "AA".**

Sd/-
(RAKESH KUMAR PRAJAPATI, IAS)
Managing Director-cum-
Member Secretary.

Annexure "AA"

	APMC		Market Yards	District	Category
1.	**Bilaspur**	**1.**	**Bilaspur**	**Bilaspur**	**Principal Market Yard**
		2.	Namhol	Bilaspur	Sub-Market Yard
		3.	Shah-Talai	Bilaspur	Sub-Market Yard
		4.	Jukhala	Bilaspur	Sub-Market Yard
		5.	Nihal	Bilaspur	Sub-Market Yard
		6.	Majari	Bilaspur	Sub-Market Yard
		7.	Ghumarwin	Bilaspur	Sub-Market Yard
2.	**Chamba**	**1.**	**Chamba**	**Chamba**	**Principal Market Yard**
		2.	Tissa	Chamba	Sub-Market Yard
3.	**Hamirpur**	**1.**	**Dosarka (Hamirpur)**	**Hamirpur**	**Principal Market Yard**
		2.	Nadaun	Hamirpur	Sub-Market Yard
		3.	Jahu	Hamirpur	Sub-Market Yard
		4.	Sujanpur	Hamirpur	Sub-Market Yard
4.	**Kangra**	**1.**	**Kangra**	**Kangra**	**Principal Market Yard**
		2.	Baijnath	Kangra	Sub-Market Yard
		3.	Jassur	Kangra	Sub-Market Yard
		4.	Nagrota Bagwan	Kangra	Sub-Market Yard
		5.	Jawala Ji	Kangra	Sub-Market Yard
		6.	Jaisinghpur	Kangra	Sub-Market Yard
		7.	Fatehpur	Kangra	Sub-Market Yard
		8.	Jwali	Kangra	Sub-Market Yard
		9.	Dharman (Chotta Bhangal)	Kangra	Sub-Market Yard
		10.	Riyali	Kangra	Sub-Market Yard
		11.	Milwan	Kangra	Sub-Market Yard
		12.	Guler	Kangra	Sub-Market Yard
		13.	Dhaliara	Kangra	Sub-Market Yard
		14.	Passu (Dharamshala)	Kangra	Sub-Market Yard
5.	**Kullu and Lahul & Spiti**	**1.**	**Kullu**	**Kullu**	**Principal Market Yard,**
		2.	Chauri Bihal	Kullu	Sub-Market Yard
		3.	Bhuntar	Kullu	Sub-Market Yard
		4.	Patilikuhal	Kullu	Sub-Market Yard
		5.	Bandrol	Kullu	Sub-Market Yard
		6.	Banjar	Kullu	Sub-Market Yard
		7.	Khegsu	Kullu	Sub-Market Yard
		8.	Nirmand	Kullu	Sub-Market Yard

		9.	Shaat	Kullu	Sub-Market Yard
		10.	Ani	Kullu	Sub-Market Yard
6.	**Mandi**	**1.**	**Kangni**	**Mandi**	**Principal Market Yard**
		2.	Jogindernagar	Mandi	Sub-Market Yard
		3.	Takoli	Mandi	Sub-Market Yard
		4.	Dhanotu	Mandi	Sub-Market Yard
		5.	Chail Chowk	Mandi	Sub-Market Yard
		6.	Jach	Mandi	Sub-Market Yard
7.	**Shimla & Kinnaur**	**1.**	**Dhalli (Shimla)**	**Shimla**	**Principal Market Yard**
		2.	Koti	Shimla	Sub-Market Yard
		3.	Nerwa	Shimla	Sub-Market Yard
		4.	Rampur	Shimla	Sub-Market Yard
		5.	Theog	Shimla	Sub-Market Yard
		6.	Rohru	Shimla	Sub-Market Yard
		7.	Bhatta-Kuffer	Shimla	Sub-Market Yard
		8.	Kharapather	Shimla	Sub-Market Yard
		9.	Parala	Shimla	Sub-Market Yard
		10.	Mehandli (Rohru)	Shimla	Sub-Market Yard
		11.	Tutu (Shimla)	Shimla	Sub-Market Yard
		12.	Pulwahal	Shimla	Sub-Market Yard
		13.	Shilaroo	Shimla	Sub-Market Yard
		14.	Plingi	Kinnaur	Sub-Market Yard
		15.	Tapri	Kinnaur	Sub-Market Yard
8.	**Sirmour**	**1.**	**Paonta Sahib**	**Sirmaur**	**Principal Market Yard**
		2.	Dadahu	Sirmaur	Sub-Market Yard
		3.	Sarahan	Sirmaur	Sub-Market Yard
		4.	Bagthan	Sirmaur	Sub-Market Yard
		5.	Nahan	Sirmaur	Sub-Market Yard
		6.	Sataun	Sirmaur	Sub-Market Yard
		7.	Rajgarh	Sirmaur	Sub-Market Yard
		8.	Kheri	Sirmaur	Sub-Market Yard
		9.	Bhagani	Sirmaur	Sub-Market Yard
		10.	Ghanduri	Sirmaur	Sub-Market Yard
		11.	Nohradhar	Sirmaur	Sub-Market Yard
9.	**Solan**	**1.**	**Solan**	**Solan**	**Principal Market Yard**
		2.	Dharampur	Solan	Sub-Market Yard
		3.	Nalagarh	Solan	Sub-Market Yard
		4.	Parwanoo	Solan	Sub-Market Yard
		5.	Waknaghat	Solan	Sub-Market Yard
		6.	Chakki Ka Mod	Solan	Sub-Market Yard
		7.	Banagli	Solan	Sub-Market Yard
		8.	Ramshehar	Solan	Sub-Market Yard
		9.	Sadhupul	Solan	Sub-Market Yard
		10.	Jagjeet Nagar	Solan	Sub-Market Yard
		11.	Kandaghat	Solan	Sub-Market Yard
		12.	Arki	Solan	Sub-Market Yard

		13.	Kunihar	Solan	Sub-Market Yard
		14.	Saproon	Solan	Sub Market Yard
10.	**Una**	**1.**	**Una**	**Una**	**Principal Market Yard**
		2.	Santoshgrah	Una	Sub-Market Yard
		3.	Bangana	Una	Sub-Market Yard
		4.	Takarla	Una	Sub-Market Yard
		5.	Rampur (Una)	Una	Sub-Market Yard
		6.	Badshali	Una	Sub-Market Yard

Sd/-
(RAKESH KUMAR PRAJAPATI, IAS)
Managing Director-cum-*Member Secretary.*

OFFICE OF THE MUNICIPAL COUNCIL DEHRA, DISTT. KANGRA (H.P.).

MUNICIPAL COUNCIL DEHRA

NOTIFICATION

Dated, the 18th February, 2026

NO. 220 / MCD.—In exercise of the powers conferred under Section 113 read with section 202 of the Himachal Pradesh Municipal Act, 1994, I, Executive Officer, Municipal Council Dehra, Distt. Kangra Himachal Pradesh hereby notify the following Bye-laws in accordance with resolution no 455/MCD passed in House Meeting dated 06-08-2025.

"The Dehra Municipal Council (Registration and Control of Pet Dogs) Bye-laws, 2025."

1. Short title and Commencement.—(i) These Bye-laws may be called "The Dehra Municipal Council (Registration and Control of Pet Dogs) Bye-laws, 2025."

(ii) These shall come into force from the date of their publication in the official gazette of Himachal Pradesh.

2. Definitions.— In these Bye-laws, unless the context otherwise requires:—

i. "Act" means the Himachal Pradesh Municipal Council Act, 1994, (Act No. 12 of 1994).

ii. “Section” means the section of the Act

iii. "Family" means the owner, his/her parents, spouse, sons, daughters, brothers and sisters living in one premises.

iv. "Owner" means the person who owns a registered/unregistered dog and includes

a person in whose custody; charge or possession a dog is found.

v. "Pet Dog" means a male or female dog kept by a person within the area of Municipal Council Dehra and other than stray dogs.

vi. "Registration Authority" means any officer so appointed by the Executive Officer, Municipal Council, Dehra.

vii. The words and expressions not defined in these bye-laws shall have the same meaning as assigned to them in the HP Municipal Council Act, 1994.

3. Procedure for Registration of Dogs:—

On and from the date of publication of these bye-laws, registration of Pet Dog(s) (hereinafter mentioned as dog) above the age of three months, kept within the jurisdiction of Municipal Council, Dehra shall be compulsory. The owner of Dog, on or before the first day of April of every financial year or within seven days of its arrival, register such dog in a Form as prescribed by the Council, Municipal Council, Dehra (Annexure – A) accompanied by a fee of Rs. **100** per dog as one time registration fees alongwith two recent photographs of the dog and a copy of vaccination certificate from a Government Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC). Further, an amount of Rs. **600** per dog shall be charged as license fees annually. However, a blind person keeping dog and using solely for his/her guidance shall be exempted from the payment of registration fee. On registration, the Registration Authority shall issue a metal token to be attached with the collar to be worn by the dog and in case of loss or destruction of the token; a duplicate token shall be issued to the owner on submission of an application alongwith a fee of Rs. 500 per token. The registration once made shall remain valid for full life span of the dog. In case of death of the dog, the owner of the dog shall immediately inform the Registration Authority. A family may keep maximum of **Two (2)** dogs.

4. Any registered dog found straying at large shall be liable to be seized and kept at a place set for this purpose.

5. Duties and responsibilities of the owners:—

(i) The owner of the pet dog shall be responsible for the controlled breeding, immunization, neutering and licensing in accordance with the provisions of these Bye-Laws.

(ii) Any dog not wearing metal ticket or registration in accordance with clause 3 of these Bye-laws may, if found in any public place be removed and will be liable to be dealt under the orders of the Veterinary Public Health Officer, Municipal Council, Dehra, if not claimed within 7 days by the owner.

(iii) For the purpose of these Bye-laws any person in possession or in charge of the dog, during the absence of the real owner within the limits of Municipal Council Dehra, shall be deemed to be the owner of the dog.

(iv) It shall be mandatory for each owner to carry disposable bags during the time when the dog is put on Municipal streets, parks and any other prominent place in M.C. limits.

(v) The owner of the dog shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, the owner shall arrange to get the excreta of the dog removed from the said place at his own level. No owner shall allow the dog to defecate near the residences of other persons, his/her neighbors to his/her/their annoyance.

6. The owner of the registered dog shall keep the dog under his/her control at all times so that it does not intimidate, annoy, hurt or bite any person. The Municipal Council shall not be held responsible for any loss, damage or injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with the owner of the registered dog.

7. Guideline for breeders:—

(i) A breeder must be registered with Municipal Council, Dehra. Breeder must maintain full record of the number of pups born/died from individual bitches. He shall also maintain proper record of pedigree and vaccination.

(ii) Breeder must maintain record of the person buying the pups. He should ensure that the buyer has required knowledge for the upkeep of pups.

(iii) Breeder must pay Rs. **3000**/- as one time registration charges in the treasury of the Municipal Council besides Rs. **1500**/- per dog as annual fees every year. This fee to be paid by the breeding shall be over and above the registration fee / annual license fee provided in 3 above.

8. Guideline for Dog Care Centre:—

(i) A dog care centre must be registered with Municipal Council, Dehra. Owner of dog care centre must maintain full record of the number of dogs. He shall also maintain proper record of pedigree and vaccination.

(ii) No dog care centre is allowed inside residential houses and flats or at any other place where there is resentment of public at large against such facility.

(iii) owner of dog care centre must pay Rs. **3000**/- as one time registration charges in the treasury of the Municipal Council besides Rs. **6000**/- license fee every year.

(iv) Owner of dog care centre must obtain no objection certificate from the House of M.C. Dehra.

(v) Permission to operate dog care centre shall be subject to approval of Municipal Council Dehra.

9. The owner of the registered dog shall ensure proper space, accommodation, food and medical treatment to the dog and ensure safety of dogs at all times.

10. The Registration Authority or an officer/official authorize by him shall keep the details of all the seized dogs duly entered in a register with a brief description of the dog, date of seizure, reasons of seizure and the manner in which it is disposed of alongwith geo-tagged photographs.

11. The dog after its death shall not be thrown in the open or in the garbage bins of Municipal Council. Dead dog shall be buried at notified/earmarked places upto a depth of at least 3 ft. in a hygienic manner. The Municipal Council, Dehra may provide a van for the disposal/burial of dead dogs in the earmarked dog burial grounds on the request so received by it. The owner shall pay charges for availing the services of the van at the rates prescribed by the House of M.C. Dehra and so revised from time to time.

12. The Registration Authority or a Veterinarian, Sanitary Supervisor, Sanitary Inspector, or any other officer of the Municipal Council, Dehra looking after sanitation work authorized by the Registration Authority, may inspect the premises of the owner of any dog and such owner shall allow that person to enter and inspect his/her premises at all reasonable times. Such officer/official shall also be authorized to search the places where dogs are kept without registration and to seize them.

13. Penalty.—

For any kind of violation non-compliance, penalty shall be imposed as per Schedule-I.

14. Repeal and saving:—

(i) The bye-laws published *vide* H.P. Govt. Notification No. LSG- B(3)15/82 dated 19-9-1984 are hereby repealed. Not with standing such repeal anything done or any action taken in exercise of the powers conferred by or under the Bye-laws so repealed shall be deemed to have been done or taken in exercise of the powers conferred by or under these Bye-laws which were enforce on the day on which such thing was done or was taken.

Sd/-

Executive Officer,

Municipal Council Dehra.

Annexure – A

Attach two passport size Photographs of Applicant.

To

The Registration Authority,
Municipal Council Dehra (H.P.)

Subject.—Application for Registration of Pet Dog.

Sir,

This is to request you that I am keeping a Pet Dog in my house No. Ward No. Dehra. The particulars of my Pet Dog are as under:—

1. Name of Pet Dog :_____
2. Breed :_____
3. Colour and Identification of Mark :_____
4. Age :_____
5. Immunization Record :_____
6. Name and address of the Veterinary :_____
7. Doctor.
8. Veterinary Council Registration No. :_____
9. Anti Rabies Vaccination done on :_____
10. Signature of the Veterinary Doctor :_____

1. I hereby deposit Rs. _____/- in cash, with the request to register my pet in Municipal Council records.

2. I do hereby declare that the above information is correct. In case of any error being found I shall solely be responsible and suitable action can be initiated by council.

Dated:_____

Signature of the Applicant

Name:_____

House Address:_____

Contact No: _____

E-mail:_____

FOR OFFICE USE ONLY

Receipt No._____

Date:_____

Badge Number allotted to Pet Dog:_____ *Signature of Issuing Officer.*

Annexure-B

Undertaking from the owner of the Dog for registration

1. I do not have more than **2 two** dogs

2. I shall keep the dog protected by getting it vaccinated against rabies from a Govt. Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC).

3. I will furnish the vaccination certificate on demand during Inspection by Registration Authority or any officer/official of the Municipal Council duly authorized by the Registration Authority or within a period of **10** days from such Inspection, failing which registration of the dog may be cancelled.

4. I will keep the dog chained/leashed while taking it outside. All ferocious dogs shall be duly muzzled and a stick shall be carried by the Escort accompanying the dog while taking it out.

5. I will ensure that the dog will wear a collar affixed with the metal token issued by the Registration Authority at all the times.

6. I will compensate the person if a dog bites or causes/harm to any person or to the property of any person.

7. I shall keep the dog under my control all the times, so that it does not intimidate, annoy, hurt or bite any person. I shall not make Municipal Council responsible for any loss, damage or Injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with me.

8. I shall not indulge in breeding of dogs for commercial purposes and trading of dogs within the area of Municipal Council. In case it is found that dog is being kept for breeding or trading/commercial purposes by me, the Registration Authority shall impound my dog/s besides imposing a fine as fixed by the House of Municipal Council Dehra upon me, in any case which shall not be less than the amount incurred by person on medical expenses after the incident of dog bite.

9. I shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road berms and other common places etc. In case the dog defecates at the above specified places, I shall arrange to get the excreta of the dog removed from the said place at my own level. I shall not allow the dog to defecate near the residences of other persons, neighbors to their annoyance. In case of violation I will be paid fine as imposed.

10. I shall ensure proper space, accommodation, food and medical treatment to the dog

12. I shall allow the registration authority or a Veterinarian, Sanitary Supervisor, Sanitary Inspector or any other officer of the Municipal Council authorized by the Registration Authority to inspect the premises of my dog and I shall allow that person to enter and inspect my premises at all reasonable times.

Signature of the Owner of the Pet Dog.

Annexure – C

Attach two passport size Photographs of Applicant.

To

The Registration Authority,
Municipal Council Dehra (H.P.)

Subject.—Application for Registration as Dog Breeder.

Sir,

This is to request you that I want to register as Dog Breeder in MC, Dehra. The particulars are as under:—

1. Name of Dog Breeder :_____
2. Size and Layout of premises alongwith detail of surface ,floor, number of physical barriers (Doors or gates) and Geo tagged Photographs etc. :_____
3. Detail of staff along with qualification/experience :_____
4. Detail of Dogs :_____
5. Immunization record :_____
6. Capacity of premises :_____
7. Name and address of the Veterinary Doctor :_____
8. Veterinary Council Registration No. :_____
9. Anti Rabies Vaccination done on :_____
10. Signature of the Veterinary Doctor :_____
11. I hereby deposit Rs_____/- in cash, with the request to register as Dog Breeder in Municipal Council records.
12. I hereby undertake to follow all guidelines mentioned in "The Dehra Municipal Council (Registration and Control of Pet Dogs) Bye-Laws, 2025".
13. In the event of any dispute during the operation of said centre I shall solely be responsible.

Dated:_____

Signature of the Applicant

Name:_____

House Address:_____

Contact No: _____

E-mail:_____

FOR OFFICE USE ONLY

Receipt No._____

Date:_____

Badge Number allotted to Dog Breeder:_____

Signature of Issuing Officer.

Annexure – D

Attach two Passport size Photographs of Applicant.

To

The Registration Authority,
Municipal Council Dehra (H.P.)

Subject.—Application for Registration of Dog Care Centre.

Sir,

This is to request you that I want to register Dog Care Centre namely at Ward No. The particulars of Dog Care Centre are as under:—

1. Name of Dog Care Centre:

2. Size and Layout of premises: along with detail of surface, floor, number of physical barriers (Doors or gates) Geo tagged photographs etc.

3. Detail of staff along with qualification/experience:

4. Capacity of premises:

5. I hereby deposit Rs. /- in cash, with the request to register Dog Care Centre in Municipal Council records.

6. I hereby undertake to follow all guidelines mentioned in "The Dehra Municipal Council (Registration and Control of Pet Dogs) Bye-Laws, 2025".

7. In the event of any dispute during the operation of said centre I shall solely be responsible

Dated:_____

Signature of the Applicant

Name:_____

House Address:_____

Contact No: _____

FOR OFFICE USE ONLY

Receipt No._____

Date:_____

Badge Number allotted to Dog Care Center:_____ *Signature of Issuing Officer.*

Schedule-1

Sl. No.	Type of Applicant	Obligations	Penalties, in case of violations/non-compliance
1.	**Pet dog(s) Owner**	Clause No.3	Rs. 500 Per dog(s) in Case of Continuous violation Penalty per Dogs impounding
		Clause No.5	Rs. 00-00 per Dog + Impounding of Dogs
		Clause No.6	Rs.1000-00 Per Dog
		Clause No.11	Rs. 500-00 Per Dog
		Clause No.12	Rs. 500-00 Per Dog
2.	**Dog Breeders**	Clause No.6	Rs. 1000-00 Per Dog
		Clause No.7	Rs. 2000-00 Per Dog
		Clause No.11	Rs. 2000-00 Per Dog
		Clause No.12	Rs. 2000-00 Per Dog
3.	**Dog Care Center**	Clause No.6	Rs. 1000-00 Per Dog
		Clause No.8	Rs. 1000-00 Per Dog
		Clause No.11	Rs. 1000-00 Per Dog
		Clause No.12	Rs. 1000-00 Per Dog

Sd/-
Executive Officer,
Municipal Council Dehra.

In the Court of Sub-Divisional Magistrate-cum**-Additional Registrar of Marriages, Shri Naina Devi Ji at Swarghat, District Bilaspur (H.P.)**

Shiv Kumar s/o Bhagat Ram, Village Bhater, P.O. Kanfara, Tehsil Shri Naina Devi Ji, Gram Panchayat Kharkari, Tehsil Shri Naina Devi Ji, District Bilaspur (H.P.).

Versus

1. General Public
2. Pradhan, Gram Panchay Kharkari, Tehsil Shri Naina Devi Ji, District Bilaspur.

Proclamation of marriage as per provision under section 8(4) and 11 of the Registration of Marriages Act, 1994.

Whereas the above named applicant has made an application under section 8(4) and 11 of the registration of Marriages Act, 1996 for registration of his marriage. The applicant Sh. Shiv Kumar s/o Sh. Bhagt Ram, Village Bhater, P.O. Kanfara, Tehsil Shri Naina Devi Ji, District Bilaspur, H.P. herein after called as Bridegroom and Smt. Seeya, hereinafter called as Bride have submitted Joint affidavit stating therein that both have solemnized marriage with each other on 12-07-2024 as per Hindu rites and customs. But they have not registered the said marriage anywhere in India till date. The Bride Sia is the daughter of Sanjeev Kumar, Village Kannar, P.O. Kathiana, Tehsil Barsar, District Hamirpur, H.P and her usual place of residence is Village Bhater, P.O. Kanfara, Tehsil Shri Naina Devi Ji, District Bilaspur, H.P.

Hence, proclamation is hereby made to the respondents, general public and Gram Panchayat Kharkari for inviting the objection, if any, if someone has any objection regarding registration of said marriage, he may appear in this court on or before 29-02-2026 failing which *ex-parte* proceeding will be initiated and the order of the registration of marriage will be prepared and announced.

Given under my hand and the seal of the court on dated 08-02-2026.

Seal. Sd/-

S.D.M.-cum-*Additional Registrar of Marriages,*
Shri Naina Devi Ji at Swarghat, District Bilaspur (H.P.).

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, डलहौजी, जिला चम्बा (हि0प्र0)

श्रीमती मुनीशा कुमारी पत्नी श्री अशोक कुमार पुत्र श्री रौनकी राम, निवासी रोहला, डाकघर व तहसील डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.––प्रार्थना–पत्र बराये नाम दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थिया ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र अन्य कागजात इस आशय के साथ गुजारा है कि उसका सही नाम श्रीमती मुनीशा कुमारी पत्नी श्री अशोक कुमार पुत्री श्री रौनकी राम है। परिवार नकल ग्राम पंचायत रूलयाणी, स्कूल प्रमाण–पत्र व आधार कार्ड में सही दर्ज है। लेकिन उनकी मलकियती भूमि मुहाल रूलयाणी में उसका नाम श्रीमती मनीषा देवी व मुहाल रोहला में मनिषा कुमारी पत्नी श्री अशोक कुमार पटवार वृत्त रूलयाणी में दर्ज है, जोकि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थिया के नाम की दुरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 11–03–2026 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 09–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
डलहौजी, जिला चम्बा (हि0प्र0)।

————————

ब अदालत श्री कुशल सिंह नायब तहसीलदार व कार्यकारी दण्डाधिकारी, उप–तहसील तेलका, जिला चम्बा (हि0प्र0)

मिसल नं0 : 19 ना0 तह0 / वाचक / उप तह0 / तेलका / 2026–163–64 दिनांक : 07–02–2026

निर्मला देवी पुत्री भीलो राम, गांव धनेल, डाकघर सालवा, उप–तहसील तेलका, जिला चम्बा, हि0प्र0 .. वादिया।

बनाम

आम जनता एवं ग्राम पंचायत सालवा, विकास खण्ड सलूणी .. प्रतिवादी।

विषय.––जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में प्राप्त दस्तावेज क्रमश : 1.जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्याः–HFW-B&D/CMO-CBA/2025-15200 Dated 11-07-2025. 2. शपथ–पत्र, 3. जन्म रिपोर्ट, 4. अप्रायप्ता प्रमाण–पत्र, 5. परिवार नकल, 6. आधार कार्ड, जिसमें आवेदिका निर्मला देवी पुत्री भीलो राम, गांव धनेल, डाकघर सालवा, उप–तहसील तेलका, जिला चम्बा, हि0प्र0 की जन्म तिथि किन्ही कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामस्वरुप पंचायत जन्म पंजीकरण रजिस्टर में आवेदिका निर्मला देवी का नाम एवं जन्म दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ–पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण–पत्र जो दिनांक 11–07–2025 को जारी हुआ है, उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि निर्मला देवी पुत्री भीलो राम, गांव धनेल, डाकघर सालवा, उप–तहसील तेलका, जिला चम्बा की जन्म तिथि 03–02–1980 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत से सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किये जाने है। अगर किसी को भी किसी प्रकार की कोई आपत्ति हो तो वह इस अदालत में नोटिस (इश्तहार) के एक माह के भीतर सुबह 10.00 से सायं 5.00 बजे तक अपनी आपत्ति दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में निर्मला देवी पुत्री भीलो राम, गांव धनेल, डाकघर सालवा की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव सालवा को पारित कर दिए जायेंगे।

आज दिनांक 07–02–2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
उप–तहसील तेलका, जिला चम्बा (हि0प्र0)।

In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of :

Salochna Devi

Versus

General Public

Notice to General Public.

Smt. Salochna Devi d/o Sh. Brij Lal, r/o Village & P.O. Baroti, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of Birth which has taken place on 03-02-1967 but due to ignorance the same could not be entered in the record of Gram Panchayat Bhail. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant which is 03-02-1967, they can file their objections either in writing or through their counsel with a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of birth which is 03-02-1967 the same will be registered accordingly.

Issued under my hand and seal of the court on 07-02-2026.

Seal. Sd/-

Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Executive Magistrate-cum-Tehsildar Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of :

Ram Lok

Versus

General Public

Notice to General Public.

Ram Lok s/o Sh. Shankar Dass, r/o Village Barla, P.O. Sohari, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his father's date of death which has taken place on 09-03-1994, but due to ignorance the same could not be entered in the record of Gram Panchyat Sohari. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of death of the applicant's father which is 09-03-1994 they can file their objection either in writing or thorough their counsel with a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of death which is 09-03-1994 the same will be registered accordingly.

Issued under my hand and seal of the court on 10-02-2026.

Seal. Sd/-
Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Executive Magistrate-cum-**Tehsildar, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)**

In the matter of :

Nirmla Devi

Versus

General Public

Notice to General Public.

Smt. Nirmla Devi d/o Sh. Dandu Ram, r/o Village & P.O. Maharal, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which took place on 15-01-1965, but due to ignorance the same could not be entered in the record of Gram Panchayat Maharal. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant which is 15-01-1965 they can file their objections either in writing or through their counsel with a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of birth which is 15-01-1965 the same will be registered accordingly.

Issued under my hand and seal of the court on 07-02-2026.

Seal. Sd/-
Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)

In the matter of :

Ms. Rameshwari Devi d/o Sh. Rulia Ram, r/o Village Karha, P.O. Kharwar, Tehsil Bhoranj, District Hamirpur (H.P.) .. *Applicant.*

Versus

General Public . .*Respondent.*

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Ms. Rameshwari Devi d/o Sh. Rulia Ram, r/o Village Karha, P.O. Kharwar, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant document for entering Date of Birth 01-01-1945 could not be registered in record of G.P. Kharwar.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed Date of Birth Ms. Rameshwari Devi d/o Sh. Rulia Ram of may submit there objections in writing or appear in person in this court on or before 28-02-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal. Sd/-
Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).

In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)

In the matter of :

Smt. Sandhya Devi d/o Sh. Kanshi Ram, r/o Village Ladrour, P.O. Ladrour, Tehsil Bhoranj, District Hamirpur (H.P.) .. *Applicant.*

Versus

General Public . .*Respondent.*

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Sandhya Devi d/o Sh. Kanshi Ram, r/o Village Ladrour, P.O. Ladrour, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death

Registration Rules, 2003 alongwith affidavits and other relevant document for entering Date of Birth 10-06-1955 could not be registered in record of G.P. Jharlog.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed Date of Birth Smt. Sandhya Devi d/o Sh. Kanshi Ram of may submit their objections in writing or appear in person in this court on or before 10-03-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal. Sd/-

Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

Vikas Lohia s/o Sh. Satish Kumar, r/o Village Thati, P.O. Kheri, Tehsil Sujanpur, District Hamirpur (H.P.) .. *Applicant.*

Versus

The General Public .. *Respondent.*

Application for publication in Rajpatra (State Gazette Notification) regarding the change/correct the name of applicant as Vikas Lohia instead of Kshitiz Lohia.

Vikas Lohia s/o Sh. Satish Kumar, r/o Village Thati, P.O. Kheri, Tehsil Sujanpur, District Hamirpur (H.P.) has submitted an application for change his name as per the contents of application the applicant has submitted that his change name is Vikas Lohia instead of Kshitiz Lohia. The applicant intends to correct his name in his Aadhar Card. The applicant has submitted relevant documents in the support of his claim. The applicant is advised to let his name published in the Gazette of Govt. of H.P.

Therefore, the general public hereby informed through this notice that any person who has any objections regarding this rectification in the name of applicant then he can file the objection personally or in writing before this court on or before 28-02-2026. The objection received after 28-02-2026 shall not be entertained.

Issued today on 30-01-2026 under my hand and seal of the court.

Seal. Sd/-

Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate Exercising the Power of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

1. Rajeev Kumar s/o Raj Kumar, r/o Village Dhaula Kuhal, Post Office Jansooh, Tehsil Nadaun, District Hamirpur (H.P.).

2. Mala d/o Munshi, r/o 05/20 Nyu Frensh Enkalaev, Sultanpuri, North West Delhi.

Versus

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 01-08-2025 at Shiv Shakti Durga Mata Mandir Dhagoh and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 28-02-2026 at 11.00 A.M., the objection(s) after 28-02-2026 at 11.00 A.M. will not be entertained by this office and the marriage will be registered as per the law prescribed.

Issued on this 29-01-2026 under my hand and seal of this office.

Seal. Sd/-
Sub-Divisional Magistrate-cum-*Marriage Officer,*
Nadaun, Distt. Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate Exercising the Power of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

1. Munish Kumar s/o Dev Raj, r/o Village Jangli, Post Office Sera, Tehsil Nadaun, District Hamirpur (H.P.).

2. Chandani Kumari d/o Mukhlal Mehto, r/o Ward No. 4 Beladih, Gamhariya Kukurjari Rohinia Banjaria, Purbi Champaran Bihar.

Versus

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 17-11-2025 at Durga Baba Mandir and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 10-03-2026 at 11.00 A.M., the objection(s) after 10-03-2026 at 11.00 A.M. will not be entertained by this office and the marriage will be registered as per the law prescribed.

Issued on this 02-02-2026 under my hand and seal of this office.

Seal. Sd/-
Sub-Divisional Magistrate-cum-*Marriage Officer,*
Nadaun, Distt. Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of :

1. Sh. Abhay s/o Sh. Lekh Raj, r/o Ward No. 11 Dosarka, .P.O. Mohin, Tehsil & District Hamirpur (H.P.)

2. Smt. Payal d/o Sh. Sunil Kumar, r/o Village Rihala, P.O. Didwin Tikker, Tehsil & District Hamirpur (H.P.) . .*Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Abhay & Smt. Payal have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the Court of undersigned stating therein that their marriage ceremony has been performed on 14-01-2026 at Santoshi Mata Mandir Ladraur, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 11-03-2026. In case no objection is received by 11-03-2026 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 11-02-2026.

Seal. Sd/-
Marriage Officer-cum-*SDM,*
Sub-Division Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of :

1. Sh. Munshi Ram s/o Sh. Shali Ram, r/o Village Bakniar, P.O. Bhater, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.)

2. Smt. Neelam Rani w/o Lt. Sh. Arjun Kumar s/o Sh. Fandi Ram, r/o Ward No. 7 (Near Sainik School Hostel Sujanpur) District Hamirpur H.P. Presently w/o Sh. Munshi Ram s/o Sh. Sahil Ram, r/o Village Bakniar, P.O. Bhater, Tehsil Bamon at Tauni Devi, District Hamirpur H.P. . .*Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Munshi Ram & Smt. Neelam Rani have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the Court of undersigned stating therein that their marriage ceremony has been performed on 30-08-2024 at Sharda Mata Mandir at Bhater, Tehsil Tauni Devi, District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 17-03-2026. In case no objection is received by 17-03-2026 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 12-02-2026.

Seal. Sd/-
Marriage Officer-cum-*SDM,*
Sub-Division Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of :

1. Sh. Abhishek Patial s/o Sh. Kuldeep Singh, r/o Village Bumana, P.O. Tal, Tehsil & District Hamirpur (H.P.)

2. Smt. Anita Kumari d/o Sh. Mahender Singh, r/o V.P.O. Dharwas, Tehsil Pangi, District Chamba (H.P.).

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Abhishek Patial & Smt. Anita Kumari have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the Court of undersigned stating therein that their marriage ceremony has been performed on 13-04-2025 at Katoch Banket Palace Tikker, Hamirpur, Tehsil & District Hamirpur H.P. according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 18-03-2026. In case no objection is received by 18-03-2026 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 11-02-2026.

Seal. Sd/-
Marriage Officer-cum-*SDM,*
Sub-Division Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate Exercising the Power of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

1. Amit s/o Kewal Krishan, r/o Village Amlehar, Post Office Manjhiar, Tehsil Nadaun, District Hamirpur (H.P.).

2. Lalita Devi d/o Shri Lalji, r/o Village & P.O. Sonehra, District Gadwa Jharkhand.

Versus

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 24-02-2025 at Shiv Mahadev Mandir Purtyala and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 13-03-2026 at 11.00 A.M., the objection(s) after 13-03-2026 at 11.00 A.M. will not be entertained by this office and the marriage will be registered as per the law prescribed.

Issued on this 02-02-2026 under my hand and seal of this office.

Seal. Sd/-
Sub-Divisional Magistrate-cum-*Marriage Officer,*
Nadaun, Distt. Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate Exercising the Power of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

1. Vinay Kumar s/o Pawan Kumar, r/o Village Kushiar, Post Office Dhaneta, Tehsil Nadaun, District Hamirpur (H.P.).

2. Gayatri Kumari d/o Rajesh Mahto, r/o Bazar Road Senha, V.T.C. Senha, District Lohardaga, Jharkhand-835 302.

Versus

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 31-10-2025 at Budhana Kangoo and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 15-03-2026 at 11.00 A.M., the objection(s) after 15-03-2026 at 11.00 A.M. will not be entertained by this office and the marriage will be registered as per the law prescribed.

Issued on this 02-02-2026 under my hand and seal of this office.

Seal. Sd/-
Sub-Divisional Magistrate-cum-*Marriage Officer,*
Nadaun, Distt. Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate Exercising the Power of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

1. Aryan Thakur s/o Sudesh Kumar, r/o Village Sai, Post Office Batran, Tehsil Nadaun, District Hamirpur (H.P.).

2. Shivani Rana d/o Anup Kumar, r/o Village Panjiara, P.O. Adhwani, Tehsil Jawalamukhi, District Kangra (H.P.).

Versus

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 27-01-2026 at Jai Mata Baglamukhi Sankat Mochan Mandir Budhana Kangoo and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 22-03-2026 at 11.00 A.M., the objection(s) after 22-03-2026 at 11.00 A.M. will not be entertained by this office and the marriage will be registered as per the law prescribed.

Issued on this 02-02-2026 under my hand and seal of this office.

Seal. Sd/-
Sub-Divisional Magistrate-cum-*Marriage Officer,*
Nadaun, Distt. Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate Exercising the Power of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

1. Vikas Sharma s/o Desh Raj, r/o Village Fangsana, Post Office Gahli, Tehsil Galore, District Hamirpur (H.P.).

2. Jyoti d/o Bhagwaan Dass, r/o Village & P.O. Chandausi, Tehsil & District Sambhal (U.P.).

Versus

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 21-10-2025 at Jyoli Devi Mandir at Barsar District Hamirpur and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 30-03-2026 at 11.00 A.M., the objection(s) after 30-03-2026 at 11.00 A.M. will not be entertained by this office and the marriage will be registered as per the law prescribed.

Issued on this 29-01-2026 under my hand and seal of this office.

Seal. Sd/-
Sub-Divisional Magistrate-cum-*Marriage Officer,*
Nadaun, Distt. Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of :

1. Tarun Sharma s/o Pawan Kumar Sharma, r/o Village Bhabhaur, District Rupnagar, Punjab.

2. Anju Sharma d/o Kishan Chand, r/o Village Jasoh, P.O. Jhallan, Tehsil Nadaun, District Hamirpur (H.P.).

Versus

General Public

Subject.— Proclamation for the registration of marriage u/s 5 of Special Marriage Act, 1976.

Tarun Sharma & Anju Sharma have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the General Public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 10-04-2026 at 11.00 A.M., in case no objection is received by 10-04-2026 at 11.00 A.M. it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 17-01-2026.

Seal. Sd/-
Sub-Divisional Magistrate-cum-*Marriage Officer,*
Nadaun, District Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of :

1. Sunny Sharma s/o Vikramjeet, r/o Village & Post Office Hareta, Tehsil Galore, District Hamirpur (H.P.).

2. Priya Rani d/o Vinod Kumar, r/o Village Kathulag, P.O. Salouni, Tehsil Barsar, District Hamirpur (H.P.).

Versus

General Public

Subject.— Proclamation for the registration of marriage u/s 5 of Special Marriage Act, 1976.

Sunny Sharma & Priya Rani have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the General Public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 02-05-2026 at 11.00 A.M., in case no objection is received by 02-05-2026 at 11.00 A.M. it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 17-01-2026.

Seal. Sd/-

Sub-Divisional Magistrate-cum-*Marriage Officer,*
Nadaun, District Hamirpur (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of :—

Pritam Singh

Versus

General Public

Subject.— Notice to General Public.

Pritam Singh s/o Partap Singh, r/o Village Kot, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) has applied in this office for the entry of his date of birth, which has taken place on 03-12-1963, but due to ignorance it could not be entered in the record of Gram Panchayat Bihal. In this regard, the applicant Pritam Singh has submitted the requisite documents mentioning his date of birth as 03-12-1963.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 03-12-1963, they can either in person or through counsel file their objections before the undersigned within 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 30-01-2026.

Seal. Sd/-
Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Tehsildar-cum**-Executive Magistrate, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)**

In the matter of :—

Bimla Devi

Versus

General Public

Subject.— Notice to General Public.

Bimla Devi d/o Partap Singh, r/o Village Kot, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 01-01-1959, but due to ignorance it could not be entered in the record of Gram Panchayat Bihal. In this regard, the applicant Bimla Devi has submitted the requisite documents mentioning her date of birth as 01-01-1959.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant Bimla Devi *i.e.* 01-01-1959, they can either in person or through counsel file their objections before the undersigned within 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 02-02-2026.

Seal. Sd/-
Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).

ब अदालत श्री पी0सी0 कौण्डल, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सुलह, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : जन्म पंजीकरण तारीख पेशी : 26–02–2026

राजिन्द्र कुमार पुत्र जनक चन्द, निवासी गांव भाडल देवी, डाकघर भवारना, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ...प्रार्थी।

बनाम

सर्वसाधारण एवं आम जनता

प्रार्थना–पत्र जेर धारा 13(3) जन्म / मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म दर्ज करने बारा।

प्रार्थी राजिन्द्र कुमार पुत्र जनक चन्द, निवासी गांव भाडल देवी, डाकघर भवारना, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना–पत्र गुजारा है कि प्रार्थी का जन्म गांव भाडल देवी, डाकघर भवारना में हुआ है परन्तु अज्ञानतावश ग्राम पंचायत मनसिमबल के पंचायत अभिलेख में जन्म पंजीकरण न हुआ है, अतः ग्राम पंचायत मनसिम्बल के पंचायत अभिलेख में जन्म पंजीकरण करने के आदेश जारी किए जाएं।

अतः सर्वसाधारण को इस राजपत्र इश्तहार / मुश्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी के जन्म पंजीकरण ग्राम पंचायत मनसिम्बल के पंचायत अभिलेख में दर्ज करने बारे उजर व एतराज हो तो वह दिनांक 26–02–2026 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा प्रार्थी राजिन्द्र कुमार पुत्र जनक चन्द के जन्म पंजीकरण दिनांक 06–02–1966 के आदेश ग्राम पंचायत मनसिम्बल के पंचायत अभिलेख में दर्ज करने हेतु जारी कर दिए जाएंगे। उसके उपरान्त कोई भी उजर व एतराज काबिले समायत न होगा व आगामी आदेश पारित कर दिए जाएंगे।

आज दिनांक 03–02–2026 को मेरे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
सुलह, जिला कांगड़ा (हि0प्र0)।

––––––––––

ब अदालत श्री पी0सी0 कौण्डल, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सुलह, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : जन्म पंजीकरण तारीख पेशी : 26–02–2026

सिकन्दरा देवी पुत्री अतर सिंह, निवासी गांव व डाकघर ननाओ खास, तहसील सुलह, जिला कांगड़ा (हि0प्र0) प्रार्थिया।

बनाम

सर्वसाधारण एवं आम जनता

प्रार्थना–पत्र जेर धारा 13(3) जन्म / मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत करने बारा।

प्रार्थिया सिकन्दरा देवी पुत्री अतर सिंह, निवासी गांव व डाकघर ननाओ खास, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना–पत्र गुजारा है कि प्रार्थिया का जन्म गांव ननाओ खास में 16–04–1961 में हुआ है लेकिन अज्ञानतावश ग्राम पंचायत ननाओ खास के पंचायत अभिलेख में जन्म पंजीकरण न हुआ है, अतः ग्राम पंचायत ननाओ खास के पंचायत अभिलेख में जन्म पंजीकरण करने के आदेश जारी किए जाएं।

अतः सर्वसाधारण को इस राजपत्र इश्तहार / मुश्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया के जन्म पंजीकरण ग्राम पंचायत ननाओ खास के पंचायत अभिलेख में दर्ज करने बारे उजर व एतराज हो तो वह दिनांक 26–02–2026 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा प्रार्थिया सिकन्दरा देवी पुत्री अतर सिंह के जन्म पंजीकरण करने के आदेश ग्राम पंचायत ननाओ खास के पंचायत अभिलेख में दर्ज करने हेतु जारी कर दिए जाएंगे। उसके उपरान्त कोई भी उजर व एतराज काबिले समायत न होगा व आगामी आदेश पारित कर दिए जाएंगे।

आज दिनांक 03–02–2026 को मेरे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
सुलह, जिला कांगड़ा (हि0प्र0)।

————————

ब अदालत श्री पी0सी0 कौण्डल तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, तहसील सुलह, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : नाम दुरुस्ती। तारीख पेशी : 26–02–2026

विशाल शर्मा पुत्र नरोतम दास पुत्र झाई, गांव व डाकघर ननाओ, तहसील सुलह, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.––नाम दुरुस्ती करने बारे।

प्रार्थी विशाल शर्मा पुत्र नरोतम दास पुत्र झाई, गांव व डाकघर ननाओ, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना–पत्र आधार कार्ड व अपने पिता का मृत्यु प्रमाण–पत्र आदि दस्तावेज प्रस्तुत किए कि प्रार्थी के पिता का सही नाम नरोतम दास पुत्र झाई पुत्र रामू है। जबकि महाल ननाओ खास के राजस्व अभिलेख में सहवन नीरू राम पुत्र झाई पुत्र रामू दर्ज कागजात माल है जोकि गलत है। अतः महाल ननाओ खास के राजस्व अभिलेख में प्रार्थी के पिता का नाम नीरू राम पुत्र झाई के स्थान पर नीरू राम उपनाम नरोतम दास पुत्र झाई पुत्र रामू सही नाम दर्ज कागजात माल किया जावे।

अतः इस राजपत्र / इश्तहार मुश्त्री मुनादी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त नाम की दुरुस्ती बारे किसी को कोई एतराज हो तो वह दिनांक 26–02–2026 को असालतन या वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे।

आज दिनांक 27–01–2026 को मेरे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
सुलह, जिला कांगड़ा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि0प्र0)

श्री कृष्ण चन्द पुत्र चेत राम, निवासी गांव पारशा, डा0 कलाथ, तहसील मनाली, जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

विषय.––प्रकाशन इश्तहार बाबत जन्म तिथि दर्ज करने बारे।

श्री कृष्ण चन्द पुत्र चेत राम, निवासी गांव पारशा, ड़ा0 कलाथ, तहसील मनाली, जिला कुल्लू (हि0प्र0)। ने इस न्यायालय में आवेदन–पत्र, मय शपथ–पत्र गुजारा है कि उनका जन्म 02–01–1963 को हुआ है। परन्तु ग्राम पंचायत शलीन के जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं है, जिसे अब वह दर्ज करवाना चाहते हैं। इस बाबत क्षेत्रीय अभीकरणों से छानबीन करवाई गई तथा पाया गया कि श्री कृष्ण चन्द पुत्र चेत राम की जन्म तिथि 02–01–1963 है, तथा जन्म तिथि दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को श्री कृष्ण चन्द पुत्र चेत राम की जन्म तिथि दर्ज करवाने बारे आपत्ति हो तो वह दिनांक 20–03–2026 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर / एतराज मान्य नहीं होगा तथा नियमानुसार ग्राम पंचायत शलीन के जन्म तथा मृत्यु पंजीकरण अभिलेख में जन्म तिथि दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 09–02–2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

––––––––

In the Court of Sh. Laxman Kanet (HAS), Marriage Officer-cum-Sub-Divisional Magistrate, Anni, District Kullu (H.P.)

In the matter of :

1. Sh. Ravish Kumar s/o Sh. Dharam Dass, resident of Village Thanog, P.O. Olwa, Tehsil Anni, District Kullu, H.P.

2. Miss Rekha Anjali Lata Parsad d/o Sh. Bala Govindan 34 SWANCCT Green Vally N S W 2168 Licence No. 07526816, Australia. . .*Applicants.*

Versu

General Public . .*Respondent.*

Subject.—Notice under section 5 of The Special Marriage Act, 1954.

Whereas, the applicants have moved an application in the court of the undersigned accompanying affidavits under section 5 of special Marriage Act, 1954 for registration of their intended marriage.

Therefore, the general public is hereby informed through this notice that if anyone has objection regarding rergistration of marriage of Sh. Ravish Kumar and Miss Rekha Anjali Lata Prasad, he/she/they may file his/her/their objection on or before 10-03-2026 in the office of the undersined. In case no objection is received *ex-parte* order will be passed for registration of the marriage.

Issued under my hand and seal today on 05-02-2026.

Seal. Sd/-

Marriage Officer-cum-
Sub-Divisional Magistrate,
AnniS, District Kullu (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार मण्डी, जिला मण्डी, हिमाचल प्रदेश

मिसल नं0 :	तारीख मजरूआ :	तारीख पेशी :
/ 2026	0—02—2026	10—02—2026

कुसमा देवी पुत्री श्री गोपाल सिंह, निवासी शिला किपड, डाकघर दूदर, तहसील सदर, जिला मण्डी (हि0प्र0)।

बनाम

आम जनता

प्रार्थना—पत्र जेर धारा 13(3) के अन्तर्गत पंचायत में जन्म एवं मृत्यु अधिनियम, 1969 के अन्तर्गत नाम व जन्म तिथि दर्ज करवाने बारे इश्तहार / गजट राजपत्र में प्रकाशन बारे।

कुसमा देवी पुत्री श्री गोपाल सिंह, निवासी शिला किपड, डाकघर दूदर, तहसील सदर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र दायर किया है कि उसका जन्म दिनांक 02—01—1972 को उनके घर गांव शिला किपड, डाकघर मराथू, तहसील सदर, जिला मण्डी में हुआ है। प्रार्थिया के अस्पताल की रिपोर्ट, स्कूल शिक्षा प्रमाण—पत्र में जन्म दिनांक 02—01—1972 है परन्तु अज्ञानतावश वे उक्त नाम व जन्म तिथि को ग्राम पंचायत मझवाड के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं करवा सके हैं। इसे दर्ज करने के आदेश सचिव ग्राम पंचायत मझवाड को दिये जावें।

अतः सर्वसाधारण को इस इश्तहार के माध्यम से सूचित किया जाता है कि यदि उक्त प्रार्थिया का नाम व जन्म तिथि दर्ज करने बारा किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 11—03—2026 को प्रातः 10.00 बजे उपस्थित होकर प्रस्तुत कर सकते हैं। निश्चित अवधि के पश्चात् कोई आपत्ति प्राप्त होने पर एक पक्षीय कार्यवाही अमल में लाई जाएगी।

यह इश्तहार आज दिनांक 10—02—2026 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी हुआ।

मोहर। हस्ताक्षरित / —

कार्यकारी दण्डाधिकारी,
तहसील मण्डी, जिला मण्डी (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार मण्डी, जिला मण्डी,
हिमाचल प्रदेश

मिसल नं0 :	तारीख मजरूआ :	तारीख पेशी :
/ 2026	0–02–2026	10–02–2026

मीरा देवी पुत्री स्व0 श्री गोबिन्द राम, निवासी गांव सायरी, डाकघर मझवाड, तहसील सदर, जिला मण्डी (हि0प्र0)।

बनाम

आम जनता

प्रार्थना–पत्र जेर धारा 13(3) के अन्तर्गत पंचायत में जन्म एवं मृत्यु अधिनियम, 1969 के अन्तर्गत नाम व जन्म तिथि दर्ज करवाने बारे इश्तहार / गजट राजपत्र में प्रकाशन बारे।

मीरा देवी पुत्री स्व0 श्री गोबिन्द राम, निवासी गांव सायरी, डाकघर मझवाड, तहसील सदर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना–पत्र दायर किया है कि उसका जन्म दिनांक 15–05–1962 को उनके घर गांव सायरी, डाकघर मझवाड, तहसील सदर, जिला मण्डी में हुआ है। प्रार्थिया के अस्पताल की रिपोर्ट, स्कूल प्रमाण–पत्र व वोटर कार्ड में जन्म दिनांक 15–05–1962 है परन्तु अज्ञानतावश वे उक्त नाम व जन्म तिथि को ग्राम पंचायत मझवाड के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं करवा सके हैं। इसे दर्ज करने के आदेश सचिव ग्राम पंचायत मझवाड को दिये जावें।

अतः सर्वसाधारण को इस इश्तहार के माध्यम से सूचित किया जाता है कि यदि उक्त प्रार्थिया का नाम व जन्म तिथि दर्ज करने बारा किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 11–03–2026 को प्रातः 10.00 बजे उपस्थित होकर प्रस्तुत कर सकते हैं। निश्चित अवधि के पश्चात् कोई आपत्ति प्राप्त होने पर एक पक्षीय कार्यवाही अमल में लाई जाएगी।

यह इश्तहार आज दिनांक 10–02–2026 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील मण्डी, जिला मण्डी (हि0 प्र0)।

————————

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार मण्डी, जिला मण्डी,
हिमाचल प्रदेश

मिसल नं0 :	तारीख मजरूआ :	तारीख पेशी :
/ 2026	0–02–2026	10–03–2026

अमरजीत सिंह पुत्र श्री अनुप सिंह, निवासी मकान नं0 107 / 12 मंगवाई, तहसील सदर, जिला मण्डी (हि0प्र0)।

बनाम

आम जनता

प्रार्थना–पत्र जेर धारा 13(3) के अन्तर्गत पंचायत में जन्म एवं मृत्यु अधिनियम, 1969 के अन्तर्गत नाम व जन्म तिथि दर्ज करवाने बारे इश्तहार / गजट राजपत्र में प्रकाशन बारे।

अमरजीत सिंह पुत्र श्री अनुप सिंह, निवासी मकान नं0 107 / 12 मंगवाई, तहसील सदर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना–पत्र दायर किया है कि उसका जन्म दिनांक 26–12–1966 को उनके घर मकान नं0 107 / 12 मंगवाई, तहसील सदर, जिला मण्डी में हुआ है। प्रार्थी के अस्पताल की रिपोर्ट, स्कूल शिक्षा प्रमाण–पत्र में जन्म दिनांक 26–12–1966 है परन्तु अज्ञानतावश वे उक्त नाम व जन्म तिथि को नगर निगम मण्डी, जिला मण्डी के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं करवा सके हैं। इसे दर्ज करने के आदेश सचिव नगर निगम मण्डी, जिला मण्डी को दिये जावें।

अतः सर्वसाधारण को इस इश्तहार के माध्यम से सूचित किया जाता है कि यदि उक्त प्रार्थी का नाम व जन्म तिथि दर्ज करने बारा किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 11–03–2026 को प्रातः 10.00 बजे उपस्थित होकर प्रस्तुत कर सकते हैं। निश्चित अवधि के पश्चात् कोई आपत्ति प्राप्त होने पर एक पक्षीय कार्यवाही अमल में लाई जाएगी।

यह इश्तहार आज दिनांक 10–02–2026 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील मण्डी, जिला मण्डी (हि0 प्र0)।

————————

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार मण्डी, जिला मण्डी,
हिमाचल प्रदेश

मिसल नं0 :	तारीख मजरूआ :	तारीख पेशी :
/ 2026	00–02–2026	10–03–2026

गुरचरन सिंह पुत्र श्री अनुप सिंह, निवासी मकान नं0 107 / 12 मंगवाई, तहसील सदर, जिला मण्डी (हि0प्र0)।

बनाम

आम जनता

प्रार्थना–पत्र जेर धारा 13(3) के अन्तर्गत पंचायत में जन्म एवं मृत्यु अधिनियम, 1969 के अन्तर्गत नाम व जन्म तिथि दर्ज करवाने बारे इश्तहार / गजट राजपत्र में प्रकाशन बारे।

गुरचरन सिंह पुत्र श्री अनुप सिंह, निवासी मकान नं0 107 / 12 मंगवाई, तहसील सदर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना–पत्र दायर किया है कि उसका जन्म दिनांक 26–12–1966 को उनके घर मकान नं0 107 / 12 मंगवाई, तहसील सदर, जिला मण्डी में हुआ है। प्रार्थी के अस्पताल की रिपोर्ट, स्कूल शिक्षा प्रमाण–पत्र में जन्म दिनांक 26–12–1966 है परन्तु अज्ञानतावश वे उक्त नाम व जन्म तिथि को नगर निगम मण्डी, जिला मण्डी के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं करवा सके हैं। इसे दर्ज करने के आदेश सचिव नगर निगम मण्डी, जिला मण्डी को दिये जावें।

अतः सर्वसाधारण को इस इश्तहार के माध्यम से सूचित किया जाता है कि यदि उक्त प्रार्थी का नाम व जन्म तिथि दर्ज करने बारा किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 11–03–2026 को प्रातः 10.00 बजे उपस्थित होकर प्रस्तुत कर सकते हैं। निश्चित अवधि के पश्चात् कोई आपत्ति प्राप्त होने पर एक पक्षीय कार्यवाही अमल में लाई जाएगी।

यह इश्तहार आज दिनांक 10–02–2025 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील मण्डी, जिला मण्डी (हि0 प्र0)।

————————

**ब अदालत श्री अंकित शर्मा, सहायक समाहर्ता प्रथम श्रेणी, सुन्दरनगर,
जिला मण्डी (हि0प्र0)**

श्री शेर सिंह पुत्र श्री बंगाली, निवासी गांव सेहली, डाकघर सेहली, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) प्रार्थी।

बनाम

आम जनता प्रत्यार्थीगण।

उनवान मुकद्दमा.––प्रार्थना–पत्र बराये कागजात माल में प्रार्थी के नाम को दुरुस्त करने बारे।

श्री शेर सिंह पुत्र श्री बंगाली, निवासी गांव सेहली, डाकघर सेहली, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजारा है कि प्रार्थी का नाम प्रार्थी के आधार कार्ड, परिवार नकल, पैन कार्ड आदि दस्तावेजों में शेर सिंह दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त बायला के मुहाल सेहली में प्रार्थी का नाम शेरू दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख में अपने नाम की दुरुस्ती करवाकर शेरू उपनाम शेर सिंह करवाना चाहता है।

अतः इस इश्तहार के द्वारा आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर / एतराज हो तो दिनांक 28–02–2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर / एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात् किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जावेगी।

आज दिनांक 11–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

————————

**ब अदालत श्री अंकित शर्मा, सहायक समाहर्ता प्रथम श्रेणी, सुन्दरनगर,
जिला मण्डी (हि0प्र0)**

श्रीमती हरीप्रिया देवी पुत्री श्री देवी राम, निवासी गांव, डाकघर व तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) हाल पत्नी श्री डाहलू राम पुत्र शेर सिंह, निवासी गांव खनोखर, डाकघर सलवाना, उप–तहसील डैहर, जिला मण्डी (हि0प्र0) प्रार्थिया।

बनाम

आम जनता ..... प्रत्यार्थीगण।

उनवान मुकद्दमा.––प्रार्थना–पत्र बराये कागजात माल में प्रार्थिया के नाम को दुरुस्त करने बारे।

श्रीमती हरीप्रिया देवी पुत्री श्री देवी राम, निवासी गांव, डाकघर व तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) हाल पत्नी श्री डाहलू राम पुत्र शेर सिंह, निवासी गांव खनोखर, डाकघर सलवाना, उप–तहसील डैहर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजारा है कि प्रार्थिया का नाम प्रार्थिया के आधार कार्ड, परिवार नकल, पैन कार्ड आदि दस्तावेजों में जमना देवी दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त चूरढ के मुहाल चूरढ में प्रार्थिया का नाम हरिप्रिया देवी दर्ज है। प्रार्थिया उपरोक्त राजस्व अभिलेख में अपने नाम की दुरुस्ती करवाकर हरीप्रिया देवी उपनाम जमना देवी करवाना चाहती है।

अतः इस इश्तहार के द्वारा आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर / एतराज हो तो दिनांक 28–02–2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर / एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात् किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जावेगी।

आज दिनांक 10–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

––––––––––

ब अदालत श्री अंकित शर्मा, सहायक समाहर्ता प्रथम श्रेणी, सुन्दरनगर, जिला मण्डी (हि0प्र0)

श्रीमती हरदेई देवी उपनाम सन्जू देवी पुत्री श्री देवी राम, निवासी गांव व डाकघर चुरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) हाल पत्नी श्री श्याम लाल पुत्र हिम्मत राम, निवासी गांव त्रेहमी, डाकघर जडोल, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ..... प्रार्थिया।

बनाम

आम जनता ..... प्रत्यार्थीगण

उनवान मुकद्दमा.––प्रार्थना–पत्र बराये कागजात माल में प्रार्थिया के नाम को दुरुस्त करने बारे।

श्रीमती हरदेई देवी उपनाम सन्जू देवी पुत्री श्री देवी राम, निवासी गांव व डाकघर चुरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) हाल पत्नी श्री श्याम लाल पुत्र हिम्मत राम, निवासी गांव त्रेहमी, डाकघर जडोल, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजारा है कि प्रार्थिया का नाम प्रार्थिया के आधार कार्ड, परिवार नकल, पैन कार्ड आदि दस्तावेजों में सपना देवी दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त चूरढ के मुहाल चूरढ में प्रार्थिया का नाम हरदेई देवी उपनाम सन्जू देवी दर्ज है। प्रार्थिया उपरोक्त राजस्व अभिलेख में अपने नाम की दुरुस्ती करवाकर हरदेई देवी उपनाम सन्जू देवी उपनाम सपना देवी करवाना चाहती है।

अतः इस इश्तहार के द्वारा आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर / एतराज हो तो दिनांक 28–02–2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर / एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात् किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जावेगी।

आज दिनांक 10–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

————————

**ब अदालत श्री अंकित शर्मा, सहायक समाहर्ता प्रथम श्रेणी, सुन्दरनगर,
जिला मण्डी (हि0प्र0)**

श्री रूप लाल पुत्र श्री संत राम, निवासी गांव बानगलू, डाकघर चूरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ..... प्रार्थी।

बनाम

आम जनता ..... प्रत्यार्थीगण।

उनवान मुकद्दमा.––प्रार्थना–पत्र बराये कागजात माल में प्रार्थी के पिता के नाम को दुरुस्त करने बारे।

श्री रूप लाल पुत्र श्री संत राम, निवासी गांव बानगलू, डाकघर चूरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजारा है कि प्रार्थी के पिता का नाम स्थानीय ग्राम पंचायत के अभिलेख में व प्रार्थी के आधार कार्ड तथा पैन कार्ड आदि दस्तावेजों में संत राम दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त चूरढ के मुहाल चूरढ में प्रार्थी के पिता का नाम सन्तु दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख में अपने पिता के नाम सन्तु की दुरुस्ती करवाकर सन्तु उपनाम सन्त राम करवाना चाहता है।

अतः इस इश्तहार के द्वारा आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर / एतराज हो तो दिनांक 28–02–2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर / एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात् किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जावेगी।

आज दिनांक 09–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

————————

**ब अदालत श्री अंकित शर्मा, सहायक समाहर्ता प्रथम श्रेणी, सुन्दरनगर,
जिला मण्डी (हि0प्र0)**

श्री हीरा उपनाम देवी दास पुत्र श्री फोफी, निवासी गांव धार, डाकघर चूरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ..... प्रार्थी।

बनाम

आम जनता ..... प्रत्यार्थीगण

उनवान मुकद्दमा.––प्रार्थना–पत्र बराये कागजात माल में प्रार्थी के नाम को दुरुस्त करने बारे।

श्री हीरा उपनाम देवी दास पुत्र श्री फोफी, निवासी गांव धार, डाकघर चूरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजारा है कि प्रार्थी का नाम स्थानीय ग्राम पंचायत के अभिलेख आदि दस्तावेजों में हिरा उर्फ देवी दास दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त चूरढ के मुहाल धार में प्रार्थी का नाम सन्तु दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख में अपने नाम देवी दास की दुरुस्ती करवाकर देवी दास उपनाम हिरा करवाना चाहता है।

अतः इस इश्तहार के द्वारा आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर / एतराज हो तो दिनांक 28–02–2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर / एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात् किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जावेगी।

आज दिनांक 09–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

––––––––––

ब अदालत श्री अंकित शर्मा, सहायक समाहर्ता प्रथम श्रेणी, सुन्दरनगर, जिला मण्डी (हि0प्र0)

श्री दुर्गा सिंह पुत्र श्री गंगा राम, निवासी गांव तमरोह, डाकघर व तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ..... प्रार्थी।

बनाम

आम जनता ..... प्रत्यार्थीगण।

उनवान मुकद्दमा.––प्रार्थना–पत्र बराये कागजात माल में प्रार्थी के पिता के नाम को दुरुस्त करने बारे।

श्री दुर्गा सिंह पुत्र श्री गंगा राम, निवासी गांव तमरोह, डाकघर व तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजारा है कि प्रार्थी के पिता का नाम प्रार्थी के आधार कार्ड, पासपोर्ट आदि दस्तावेजों में गंगा राम दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त भोजपुर के मुहाल पुंहग में प्रार्थी के पिता का नाम गंगु दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख में अपने पिता के नाम की दुरुस्ती करवाकर गंगु उपनाम गंगा राम करवाना चाहता है।

अतः इस इश्तहार के द्वारा आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर / एतराज हो तो दिनांक 28–02–2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर / एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात् किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जावेगी।

आज दिनांक 10–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

————————

ब अदालत श्री अंकित शर्मा, सहायक समाहर्ता प्रथम श्रेणी, सुन्दरनगर, जिला मण्डी (हि0प्र0)

श्री कमल सिंह पुत्र श्री देवी राम, निवासी गांव डमोहल, डाकघर अप्पर बैहली, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ..... प्रार्थी।

बनाम

आम जनता ..... प्रत्यार्थीगण

उनवान मुकद्दमा.––प्रार्थना–पत्र बराये कागजात माल में प्रार्थी व प्रार्थी के पिता के नाम को दुरुस्त करने बारे।

श्री कमल सिंह पुत्र श्री देवी राम, निवासी गांव डमोहल, डाकघर अप्पर बैहली, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजारा है कि प्रार्थी व प्रार्थी के पिता का नाम स्थानीय ग्राम पंचायत के अभिलेख में व प्रार्थी के आधार कार्ड तथा स्कूल प्रमाण–पत्र आदि दस्तावेजों में कमल सिंह पुत्र नीका राम दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त पलौहटा के मुहाल नेरी में प्रार्थी के पिता का नाम देवी राम तथा पटवार वृत्त चाम्बी के मुहाल हरवाणी में प्रार्थी का नाम जय सिंह दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख में अपने नाम जय सिंह की दुरुस्ती करवाकर जय सिंह उपनाम कमल सिंह तथा प्रार्थी के पिता के नाम देवी राम की दुरुस्ती करवाकर देवी राम उपनाम नीका राम करवाना चाहता है।

अतः इस इश्तहार के द्वारा आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर / एतराज हो तो दिनांक 28–02–2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर / एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात् किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जावेगी।

आज दिनांक 07–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

————————

ब अदालत श्री अंकित शर्मा, सहायक समाहर्ता प्रथम श्रेणी, सुन्दरनगर, जिला मण्डी (हि0प्र0)

श्री अमर लाल पुत्र श्री तुलसी राम, निवासी गांव भौर, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ..... प्रार्थी।

बनाम

आम जनता ..... प्रत्यार्थीगण

उनवान मुकद्दमा.––प्रार्थना–पत्र बराये कागजात माल में प्रार्थी व प्रार्थी के पिता के नाम को दुरुस्त करने बारे।

श्री अमर लाल पुत्र श्री तुलसी राम, निवासी गांव भौर, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजारा है कि प्रार्थी के पिता का नाम स्थानीय ग्राम पंचायत के अभिलेख में व प्रार्थी के आधार कार्ड तथा पैन कार्ड आदि दस्तावेजों मे तुलसी राम दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त कनैड के मुहाल भौर में प्रार्थी के पिता का नाम तुलसीया दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख में अपने पिता का नाम तुलसीया की दुरुस्ती करवाकर तुलसीया उपनाम तुलसी राम करवाना चाहता है।

अतः इस इश्तहार के द्वारा आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर/एतराज हो तो दिनांक 28–02–2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात् किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जावेगी।

आज दिनांक 07–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित/–
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

————————

ब अदालत कार्यकारी दण्डाधिकारी, सुन्दरनगर, जिला मण्डी (हि0प्र0)

शीर्षक :

आवेदिका कमला देवी पुत्री बंगाली राम, निवासी गांव तलवाली, डाकघर महादेव, तहसील सुन्दरनगर, जिला मण्डी, हि0प्र0 .. प्रार्थिया।

बनाम

आम जनता .. प्रत्यार्थी।

प्रार्थना–पत्र अधीन धारा 13(3) जन्म एवं मृत्यु अधिनियम, 1969 के अन्तर्गत पंजीकरण करने बारे।

आवेदिका कमला देवी पुत्री बंगाली राम, निवासी गांव तलवाली, डाकघर महादेव, तहसील सुन्दरनगर, जिला मण्डी, हि0प्र0 ने इस न्यायालय में आवेदन–पत्र मय अधीन धारा 13(3) जन्म एवं मृत्यु अधिनियम 1969, मय Additional District Registrar (Birth & Death)-*cum*-District Health Officer Mandi द्वारा जारी पत्र तथा अनुपलब्धता प्रमाण–पत्र तथा दो गवाहन के शपथ–पत्र आदि सहित प्रस्तुत किया है कि उसका जन्म दिनांक 10–03–1977 को गांव तलवाली, डाकघर महादेव, तहसील सुन्दरनगर, जिला मण्डी, हि0प्र0 में हुआ है परन्तु उक्त तिथि का पंजीकरण ग्राम पंचायत महादेव, तहसील सुन्दरनगर, जिला मण्डी, हि0प्र0 के अभिलेख में दर्ज नहीं है। आवेदिका अपनी जन्म तिथि 10–03–1977 का पंजीकरण ग्राम पंचायत महादेव, तहसील सुन्दरनगर, जिला मण्डी, हि0प्र0 के अभिलेख में दर्ज करवाना चाहती है।

अतः इस इश्तहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त जन्म तिथि दर्ज करने बारा किसी भी प्रकार का कोई उजर/एतराज हो तो वह दिनांक 28–02–2026 को मुकरर्र तारीख पर बवक्त 10.00 बजे सुबह असालतन या वकालतन हाजिर आकर पैरवी मुकद्दमा करे अन्यथा आपके खिलाफ एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 07–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

————————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सदर, जिला मण्डी, हि0प्र0

मधुबाला पुत्री श्री घनश्याम लाल मैहता, निवासी शिल्हा किपड़, डाकघर दुदर, तहसील सदर, जिला मण्डी, हि0प्र0 ..... प्रार्थिया।

बनाम

आम जनता ..... प्रत्यार्थी।

जन्म तिथि दर्ज करने बारे इश्तहार समाचार पत्र / मुश्त्री मुनादी।

मधुबाला पुत्री श्री घनश्याम लाल मैहता, निवासी शिल्हा किपड़, डाकघर दुदर, तहसील सदर, जिला मण्डी, हि0प्र0 ने इस न्यायालय में प्रार्थना–पत्र गुजार कर यह निवेदन किया है कि प्रार्थिया का जन्म दिनांक 20–03–1983 को जोनल अस्पताल मण्डी में हुआ है। लेकिन अज्ञानतावश पंचायत मझवाड़ के जन्म रजिस्टर में दर्ज नहीं कर सके। इसलिए प्रार्थिया का जन्म दिनांक 20–03–1983 ग्राम पंचायत मझवाड़ के रजिस्टर में दर्ज किया जावे।

उपरोक्त प्रार्थना–पत्र के संदर्भ में आम जनता को इस इश्तहार समाचार पत्र / मुश्त्री मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को उक्त प्रार्थिया की जन्म तिथि दर्ज किये जाने बारा कोई उजर / एतराज हो तो वह असालतन अपना एतराज इस न्यायालय में दिनांक 02–03–2026 को प्रातः 10.00 बजे से पूर्व उपस्थित होकर प्रस्तुत कर सकते हैं। निश्चित अवधि के दौरान कोई भी उजर / एतराज न आने की सूरत में आम जनता के विरूद्ध एकतरफा कार्यवाही अमल में लाई जावेगी।

यह इश्तहार आज दिनांक 02–02–2026 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
सदर, जिला मण्डी (हि0प्र0)।

————————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, कटौला, जिला मण्डी (हि0 प्र0)

मिसल नं0 : 808020 / 26 मजरुआ : 09–02–2026 तारीख पेशी : 05–03–2026

मान सिंह पुत्र खिमे राम, गांव कुफरी, डाकघर व उप–तहसील कटौला, जिला मण्डी (हि0प्र0) ..... प्रार्थी।

बनाम

आम जनता ..... प्रतिवादी।

प्रार्थना–पत्र राजस्व रिकार्ड के मुहाल कटौला में नाम दुरुस्त करवाने बारा इश्तहार राजपत्र मुश्त्री मुनादी।

मान सिंह पुत्र खिमे राम, गांव कुफरी, डाकघर व उप–तहसील कटौला, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजार कर निवेदन किया है कि मेरे पिता का नाम आधार कार्ड व अन्य दस्तावेजों में खिमे राम दर्ज है। जबकि राजस्व रिकार्ड के मुहाल काहरा में गलती से खिमा दर्ज है। खिमे राम उपनाम खिमा दोनों नाम का एक ही व्यक्ति के है तथा दोनों नामों से गांवों में जाना जाता है। प्रार्थी के अलग–अलग नाम दर्ज होने की वजह से कोई दिक्कतों का सामना करना पड़ रहा है। प्रार्थी ने इस न्यायालय से प्रार्थना की है कि खिमे राम उपनाम खिमा दर्ज करने के लिखित आदेश पारित किए जावें।

प्रार्थना–पत्र में प्रार्थी का नाम दुरुस्त करने बारा आम जनता को इश्तहार मुश्त्री / मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थी के नाम खिमे राम उपनाम खिमा दर्ज करने बारा कोई उजर / एतराज हो तो वह इस न्यायालय में दिनांक 05–03–2026 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर होकर अपना पक्ष / एतराज पेश कर सकते हैं समय पर हाजिर न आने की सूरत में एक पक्षीय कार्यवाही अमल में लाई जावेगी। इश्तहार की एक प्रति पटवार खाना भवन, सरगाह आम, पंचायत भवन में चस्पान की जावे।

यह इश्तहार आज दिनांक 09–02–2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
कटौला, जिला मण्डी (हि0 प्र0)।

————————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, कटौला, जिला मण्डी (हि0 प्र0)

मिसल नं0 : 808017 / 26 मजरुआ : 09–02–2026 तारीख पेशी : 11–03–2026

रमजान पुत्र जुमनदीप, गांव सुहड़ा, डाकघर सेगली, उप–तहसील कटौला, जिला मण्डी (हि0प्र0)
..... प्रार्थी।

बनाम

आम जनता ..... प्रतिवादी।

प्रार्थना–पत्र राजस्व रिकार्ड के मुहाल सुहड़ा में नाम दुरुस्त करवाने बारा इश्तहार राजपत्र मुश्त्री मुनादी।

रमजान पुत्र जुमनदीप, गांव सुहड़ा, डाकघर सेगली, उप–तहसील कटौला, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजार कर निवेदन किया है कि मेरे पिता का नाम आधार कार्ड व अन्य दस्तावेजों में जुमनदीन दर्ज है। जबकि राजस्व रिकार्ड के मुहाल सुहड़ा में गलती से जुहमन दर्ज है। जुमनदीन उपनाम जुहमन नाम का एक ही व्यक्ति है तथा दोनों नामों से गांवों में जाना जाता है। प्रार्थी के पिता का अलग–अलग नाम दर्ज होने की वजह से कई दिक्कतों का सामना करना पड़ रहा है। प्रार्थी ने इस

न्यायालय से प्रार्थना की है कि मेरे पिता का नाम जुमनदीन उपनाम जुहमन दर्ज करने के लिखित आदेश पारित किए जावें।

प्रार्थना–पत्र में प्रार्थी का नाम दुरुस्त करने बारा आम जनता को इश्तहार मुश्त्री / मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थी के नाम जुमनदीन उपनाम जुहमन दर्ज करने बारा कोई उजर / एतराज हो तो वह इस न्यायालय में दिनांक 05–03–2026 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर होकर अपना पक्ष / एतराज पेश कर सकते है समय पर हाजिर न आने की सूरत में एक पक्षीय कार्यवाही अमल में लाई जावेगी। इश्तहार की एक प्रति पटवार खाना भवन, सरगाह आम, पंचायत भवन में चस्पान की जावे।

यह इश्तहार आज दिनांक 09–02–2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
कटौला, जिला मण्डी (हि0 प्र0)।

————————

ब अदालत कार्यकारी दण्डाधिकारी उप–तहसील कटौला, जिला मण्डी (हि0 प्र0)

मिसल नं0 : 808018 / 26 मजरुआ : 09–02–2026 तारीख पेशी : 05–03–2026

मोहम्मद खुर्शीद पुत्र रफीक, गांव कुन्दख, डाकघर कटौला, उप–तहसील कटौला, जिला मण्डी (हि0प्र0) ..... प्रार्थी।

बनाम

आम जनता ..... प्रतिवादी।

प्रार्थना–पत्र जेर–धारा 13(3) के अन्तर्गत पंचायत रिकार्ड में जन्म तिथि दर्ज करने बारा।

मोहम्मद खुर्शीद पुत्र रफीक, गांव कुन्दख, डाकघर कटौला, उप–तहसील कटौला, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजार कर निवेदन किया है कि मेरा जन्म 28–12–2000 को गांव कुन्दख, डाकघर कटौला में घर पर ही हुआ है। मेरे माता–पिता अनपढ़ होने के कारण अज्ञानतावश मेरी जन्म तिथि ग्राम पंचायत कटौला के रिकार्ड में दर्ज नहीं करवा सके, जन्म तिथि दर्ज न होने की वजह से कई असुविधाओं का सामना करना पड़ रहा है। मोहम्मद खुर्शीद पुत्र रफीक मोहम्मद, गांव कुन्दख, डाकघर कटौला में अपनी जन्म तिथि ग्राम पंचायत कटौला में दर्ज करवाना चाहता है। प्रार्थी ने इस न्यायालय से प्रार्थना की है कि मेरी जन्म तिथि ग्राम पंचायत कटौला, उप–तहसील कटौला में दर्ज करने के लिखित आदेश पारित किए जावें।

प्रार्थना–पत्र में प्रार्थी की जन्म तिथि 28–12–2000 ग्राम पंचायत कटौला में इश्तहार मुश्त्री / मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को दर्ज करने बारा कोई उजर / एतराज हो तो वह इस न्यायालय में दिनांक 11–03–2026 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर होकर अपना पक्ष / एतराज पेश कर सकते है समय पर हाजिर न आने की सूरत में एकपक्षीय कार्यवाही अमल में लाई जावेगी। इश्तहार की एक प्रति पटवार खाना भवन, सरगाह आम, पंचायत भवन में चस्पान की जावे।

यह इश्तहार आज दिनांक 09–02–2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील कटौला, जिला मण्डी (हि0 प्र0)।

In the Court of Marriage Officer-cum-**Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

1. Mr. Devender Kumar s/o Jai Chand, r/o Village Runpu, P.O. Kinnu, Tehsil Rampur, District Shimla, H.P.

2. Ms. Savitri Ganesh Raj Naidu d/o Raj Ganesh Naidu (aged 23 years), r/o Village Kharwagli, P.O. Grant Road, Mumbai, Maharashtra-400 004 . .*Applicants.*

Versus

General Public .. *Respondent.*

Proclamation for the registration of Marriage under Section 16 of the Special Marrage Act, 1954.

Mr. Devender Kumar s/o Jai Chand, aged 34 years, r/o Village Runpu, P.O. Kinnu, Tehsil Rampur Bushahr, District Shimla, H.P. and Mrs. Savitri Ganesh Raj Naidu d/o Raj Ganesh Naidu (aged 23 years), r/o Village Kharwagli, P.O. Grant Road, Mumbai, Maharashtra-400 004 have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 30-01-2026 at Bhima Kali Temple, Sarahan, District Shimla, H.P. and they are living as husband and wife since then, hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 02-03-2026 after that no objection will be entertained and marriage will be registered.

Issued today on 31st January, 2026 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-*Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).*

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Sh. Chander Sukh s/o Sh. Kali Ram, r/o Village Dharali, P.O. Jeori, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh . . *Applicant.*

Versus

General Public . . *Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of his name from "CHATAR SUKH" to "CHANDER SUKH" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change his name as "CHANDER SUKH s/o Sh. Kali Ram" in place of "CHATAR SUKH s/o Sh. Kali Ram", they should appear before the undersigned on or before 09-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 10th day of February, 2026 under my hand and seal of the Court.

Seal. Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Smt. Sharda Devi w/o Sh. Chaman Lal, r/o Village & P.O. Kinoo, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh . . *Applicant.*

Versus

General Public . . *Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of her son's name from "AILESH" to "ALESH" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change their name as "ALESH s/o Sh. Chaman Lal" in place of "AILESH s/o Sh. Chaman Lal", they should appear before the undersigned on or before 10-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 11th day of February, 2026 under my hand and seal of the Court.

Seal. Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Gurmit G. Negi (H.A.S.), Sub-Divisional Magistrate, Jubbal, District Shimla, Himachal Pradesh

Case No. : 03/2026

1. Shri Abhishek s/o Rajinder, r/o V.P.O. Jharag, Tehsil Jubbal, District Shimla, H.P.

2. Ms. Ram Devi d/o Sh. Sanjeev Kumar, r/o V.P.O. Khabal, Tehsil Chirgaon, District Shimla, Himachal Pradesh. . . *Applicants.*

Versus

General Public

Subject.—Registration of Marriage Special Marriage Act, 1954 (Central Act, 43 of 1954).

Whereas, the above named applicants have made an application under Special Marriage Act, 1954 (Central Act, 43 of 1954) alongwith an affidavit stating there in that they have solemnized their marriage on 20-08-2020 at Village Jharag, P.O. Jharag, Tehsil Jubbal, District Shimla H.P. but this marriage has not been entered in the records of the Registrar of Marriages-*cum*- Panchayat Secy. Gram Panchayat Jharag, Development Block Jubbal, District Shimla, H.P. and whereas, the applicants have prayed that necessary orders for the registration of their marriage.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of their marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 2nd day of February,2026.

Seal.

Sd/-
(GURMIT G. NEGI H.A.S.),
Sub-Divisional Magistrate,
Jubbal, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rohru, District Shimla (H.P.)

In the matter of :

1. Vijay Kumar s/o Sh. Panna Lal, r/o Village Kanda, P.O. Arhal, Tehsil Rohru, District Shimla, Himachal Pradesh.

2. Rinki d/o Late Sh. Jai Lal, r/o Village & P.O. Arhal, Tehsil Rohru, District Shimla, Himachal Pradesh . . *Applicants.*

Versus

General Public . . *Respondents.*

Subject.—Registration of marriage under H.P. Registration of Marriage Act, 1996.

Whereas, the above named applicants have made an application of Marriage under H.P. Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 3rd April, 2023 at Village Kanda, P.O. Arhal, Tehsil Rohru, District Shimla, H.P. but this marriage has not been entered in the records of the Gram Panchayat Arhal, Block Rohru, District Shimla, H.P. and whereas, the applicants have prayed that necessary orders for the registration of their marriage.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 3rd February, 2026.

Seal. Sd/-
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).

Before the Sub-Divisional Magistrate, Kumarsain, Tehsil Kumarsain, District Shimla (H. P.)

Order: 09-02-2026

Sh. Sujal Sharma s/o Shri Jagdish Kumar, r/o Village Kui, P.O. Kotla, Tehsil Kumarsain, District Shimla, Himachal Pradesh. . . *Applicant.*

Versus

General Public . . *Respondent.*

Application regarding correction of last name of parents and date of Birth.

Whereas, an application was filed by Sh. Sujal Sharma s/o Sh. Jagdish Kumar, r/o Village Kui, P.O. Kotla, Tehsil Kumarsain, District Shimla (H.P.), is seeking correction of his date of birth and last name of his father and mother in his educational (10th &12th) certificates. Whereas, the applicant asserted that his correct date of birth is 18-01-2007 and the correct last name of his father and mother is Shri Jagdish Kumar and Smt. Kusum Lata, whereas, by mistake, the same has been

recorded as 18-05-2007 and Shri Jagdish Sharma & Smt. Kusum Lata Sharma respectively in his educational certificates.

Whereas, the applicant supported his claim by producing the Birth Certificate bearing Registration No. 16/2007 dated 22-01-2007 issued by the Registrar (Birth & Death), Gram Panchayat Kumarsain, alongwith copies of his 10th and12th certificates issued by CBSE Board Delhi under Roll No. 17256166 and 17753924.

Whereas, a proclamation/notice was duly published inviting objections, if any, from the general public within a period of 30 (thirty) days from the date of publication on 7th July, 2025 page No. 3692 & 3693 in the official Rajpatra Gazette Shimla H.P. Whereas, no objection has been received from any person within the prescribed period. Now, therefore, in view of the facts on record, documentary evidence produced by the applicant, and there being no objection from the general public, the application filed by Sh. Sujal Sharma is allowed. Accordingly, the date of birth of the applicant is held to be 18-01-2007, and the correct last name of his father and mother is held to be Shri Jagdish Kumar and Smt. Kusum Lata,- respectively, for all legal and official purposes.

This order shall be valid for correction in the educational records of the applicant in accordance with rules and procedures of the concerned authorities.

Given under my hand and seal of this Court on the 9th February, 2026.

Seal. Sd/-

Sub-Divisional Magistrate,
Kumarsain, District Shimla (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्रीमती जैतून बेगम पुत्री श्री हबीब, निवासी गांव बनोग, नजदीक बिरोजा फैक्ट्री नहान, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

अदालती इश्तहार / नोटिस

प्रार्थीया श्रीमती जैतून बेगम पुत्री श्री हबीब, निवासी गांव बनोग, नजदीक बिरोजा फैक्ट्री नहान, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/-13379 दिनांक 27–01–2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु नगर पालिका नाहन, जिला सिरमौर (हि0प्र0) नकल परिवार रजिस्ट्रर (पांवटा साहिब) एवं अन्य कागजात सहित इस अदालत में दिया है। जिसमें प्रार्थीया ने आवेदन किया है कि उसकी जन्म तिथि 01–01–1969 है, जिसे वह एवं उसका परिवार अज्ञानतावश नगर पालिका नाहन, तहसील नाहन में दर्ज न करवा सके। अब वह अपनी जन्म तिथि नगर पालिका नाहन, तहसील नाहन जिला सिरमौर, हि0 प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार / नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 06–03–2026 को प्रातः

10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती जैतून बेगम पुत्री श्री हबीब की जन्म तिथि 01–01–1969 नगर पालिका नाहन, तहसील नाहन जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 07–02–2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

————

**ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन,
जिला सिरमौर (हि0प्र0)**

श्रीमती मुमताज बेगम पुत्री स्व0 श्री राशिद अहमद, निवासी मकान नम्बर 357 / 02, मोहल्ला हरिपुर नहान, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

अदालती इश्तहार / नोटिस

प्रार्थीया श्रीमती मुमताज बेगम पुत्री स्व0 श्री राशिद अहमद, निवासी मकान नम्बर 357 / 02, मोहल्ला हरिपुर नहान, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/-3384 दिनांक 27–01–2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु नगर पालिका नाहन, जिला सिरमौर (हि0प्र0) विद्यालय त्याग प्रमाण पत्र, नकल परिवार रजिस्ट्रर (पच्छाद) एवं अन्य कागजात सहित इस अदालत में दिया है। जिसमें प्रार्थीया ने आवेदन किया है कि उसकी जन्म तिथि 15–07–1959 है, जिसे वह एवं उसका परिवार अज्ञानतावश नगर पालिका नाहन, तहसील नाहन में दर्ज न करवा सके। अब वह अपनी जन्म तिथि नगर पालिका नाहन, तहसील नाहन, जिला सिरमौर, हि0 प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार / नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 06–03–2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती मुमताज बेगम पुत्री स्व0 श्री राशिद अहम्मद की जन्म तिथि 15–07–1959 नगर पालिका नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 07–02–2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन,
जिला सिरमौर (हि0प्र0)

श्री प्रताप सिंह पुत्र श्री हिरदाराम, निवासी गांव बोहोलियों, डा0 शम्भुवाला एवं ग्राम पंचायत सतीवाला, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

अदालती इश्तहार / नोटिस

प्रार्थी श्री प्रताप सिंह पुत्र श्री हिरदाराम, निवासी गांव बोहोलियों, डा0 शम्भुवाला एवं ग्राम पंचायत सतीवाला, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/-3382 दिनांक 27–01–2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु बनकलां नाहन, जिला सिरमौर (हि0प्र0) अनुपलब्धता प्रमाण–पत्र रजिस्ट्रर जन्म एवं मृत्यु सतीवाला, तहसील नाहन, जिला सिरमौर (हि0प्र0), जन्म एवं मृत्यु एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर (हि0प्र0), विधालय त्याग प्रमाण–पत्र, नकल परिवार रजिस्ट्रर एवं अन्य कागजात सहित इस अदालत में दिया है। जिसमें प्रार्थी ने आवेदन किया है कि उसकी जन्म तिथि 15–08–1966 है, जिसे वह एवं उसका परिवार अज्ञानतावश ग्राम पंचायत सतीवाला, तहसील नाहन, में दर्ज ना करवा सकें। अब वह अपनी जन्म तिथि ग्राम पंचायत सतीवाला, तहसाल नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार / नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 06–03–2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्री प्रताप सिंह पुत्र श्री हिरदाराम की जन्म तिथि 15–08–1966 ग्राम पंचायत सतीवाला तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 07–02–2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

———

ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन,
जिला सिरमौर (हि0प्र0)

श्रीमती गुरमीत कौर पत्नी श्री विजय सिंह निवासी मकान नम्बर 44 / 06, मौहल्ला गोविन्दगढ़ नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

अदालती इश्तहार / नोटिस

प्रार्थीया श्रीमती गुरमीत कौर पत्नी श्री विजय सिंह, निवासी मकान नम्बर 44 / 06, मौहल्ला गोविन्दगढ़ नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/-13776 दिनांक 04–02–2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण–पत्र रजिस्ट्रार जन्म एवं मृत्यु नगरपालिका नाहन, जिला सिरमौर (हि0प्र0) दसवी का प्रमाण–पत्र एवं अन्य कागजात सहित इस अदालत में दिया है। जिसमें प्रार्थीया ने आवेदन किया है कि उसकी पुत्री हरमनजीत कौर की जन्म तिथि 29–10–2009 है, जिसे वह एवं उसका परिवार अज्ञानतावश नगरपालिका नाहन, तहसील नाहन, में दर्ज न करवा सकें। अब वह अपनी पुत्री की जन्म तिथि नगर पालिका नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार / नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 06–03–2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती गुरमीत कौर पत्नी श्री विजय सिंह की पुत्री हरमनजीत कौर (पुत्री श्री विजय सिंह एवं श्रीमती गुरमीत कौर) की जन्म तिथि 29–10–2009 नगरपालिका नाहन तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 07–02–2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

———

In the Court of Assistant Collector, Grade-II, Sub-Tehsil Parwanoo, District Solan (H.P.)

Case No. :	Date of Instituton :	Date of Decision:
32/ 2025	03-11-2025	Fixed for 29-01-2026

Smt. Krishna Devi w/o Sh. Joginder Singh, r/o Village Barog, P.O. Pratha, Sub-Tehsil Parwanoo, District Solan, Himachal Pradesh.

Versus

General Public through : G.P. Pratha, Sub-Tehsil Parwanoo, Distt. Solan (H.P.)

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Proclamation

Smt. Krishna Devi w/o Sh. Joginder Singh, r/o Village Barog, P.O. Pratha, Sub-Tehsil Parwanoo, District Solan, Himachal Pradesh has filed an application under section 13 (3) of the

Birth & Death Registration Act, 1969 stating therein that her son Ravi Kumar was born on 16-03-2003 at Village Barog, P.O. Pratha, Sub-Tehsil Parwanoo, but his birth could not be registered in the birth records of gram panchayat Pratha within stipulated period. She prayed for passing necessary orders to the gram panchayat Pratha for entering the same.

Therefore, by this proclamation, the General Public is hereby informed that any person having any objection regarding registering the birth of Ravi Kumar s/o Sh. Joginder Singh, r/o Village Barog, P.O. Pratha, Sub-Tehsil Parwanoo, District Solan, may file their objection in this court on or before 10-03-2026. Failing which no objection shall be entertained later.

Given under my hand and seal on this 29th day of December, 2025.

Seal. Sd/-
(JAI PAL CHAUDHARY),
Assistant Collector, 2nd Grade-cum-*Naib-Tehsildar,*
Sub-Tehsil Parwanoo, District Solan (H.P.).

In the Court of Assistant Collector, Grade-II, Sub-Tehsil Parwanoo, District Solan (H.P.)

Case No. :	Date of Instituton :	Date of Decision:
33/ 2025	29-12-2025	Fixed for 29-01-2026

Sh. Vasu Dev s/o Lt. Sh. Changu Ram, r/o Village Kalth, P.O. Bhojnagar, Sub-Tehsil Parwanoo, District Solan, Himachal Pradesh.

Versus

General Public through : G.P. Bhojnagar, Sub-Tehsil Parwanoo, Distt. Solan (H.P.)

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Proclamation

Sh. Vasu Dev s/o Lt. Sh. Changu Ram, r/o Village Kalth, P.O. Bhojnagar, Sub-Tehsil Parwanoo, District Solan, Himachal Pradesh has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 and section 9(3) of Birth & Death Registration Rule, 2003 stating therein that his birth could not registered in the Death & Birth records of Gram Panchayat Bhojnagar, within stipulated period. His date of birth is 15-03-1975 and place of birth is Village Kalth, P.O. Bhojnagar, Sub-Tehsil Parwanoo. He prayed for passing necessary orders to the Secretary-*cum*-Registrar Birth & Death, Gram Panchayat Bhojnagar, Sub-Tehsil Parwanoo, for entering the same.

Therefore, by this proclamation, the General Public is hereby informed that any person having any objection regarding entering the birth of Sh. Vasu Dev s/o Lt. Changu Ram may file their objection in this court on or before 10-03-2026. Failing which no objection shall be entertained later.

Given under my hand and seal on this 29th day of December, 2025.

Seal. Sd/-
(JAI PAL CHAUDHARY),
Assistant Collector, 2nd Grade-cum-*Naib-Tehsildar,*
Sub-Tehsil Parwanoo, District Solan (H.P.).

In the Court of Assistant Collector, Grade-II, Sub-Tehsil Parwanoo, District Solan (H.P.)

Case No. :	Date of Instituton :	Date of Decision:
34/ 2025	29-12-2025	Fixed for 29-01-2026

Smt. Baby d/o Sh. Tek Singh and w/o Sh. Sanju, r/o Village Jakhroda, P.O. Pratha, Sub-Tehsil Parwanoo, District Solan, Himachal Pradesh.

Versus

General Public through : G.P. Pratha, Sub-Tehsil Parwanoo, Distt. Solan (H.P.)

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Proclamation

Smt. Baby d/o Sh. Tek Singh and w/o Sh. Sanju, r/o Village Jakhroda, P.O. Pratha, Sub-Tehsil Parwanoo, District Solan, Himachal Pradesh has filed an application under section 13 (3) of the Birth & Death Registration Act, 1969 stating therein that she was born on 29-09-2000 at Village Chainthon, P.O. Pratha, Sub-Tehsil Parwanoo, but her birth could not be registered in the birth records of gram panchayat Pratha within stipulated period. She prayed for passing necessary orders to the gram panchayat Pratha for entering the same.

Therefore, by this proclamation, the General Public is hereby informed that any person having any objection regarding registering the birth of Smt. Baby d/o Sh. Tek Singh and Smt. Shvamo Devi, r/o Village Chainthon, P.O. Pratha, Sub-Tehsil Parwanoo, District Solan, may file their objection in this court on or before 10-03-2026. Failing which no objection shall be entertained later.

Given under my hand and seal on this 29th day of December, 2025.

Seal. Sd/-
(JAI PAL CHAUDHARY),
Assistant Collector, 2nd Grade-cum-*Naib-Tehsildar,*
Sub-Tehsil Parwanoo, District Solan (H.P.).

In the Court of Assistant Collector, Grade-II, Sub-Tehsil Parwanoo, District Solan (H.P.)

Case No. :	Date of Instituton :	Date of Decision:
35/ 2025	29-12-2025	Fixed for 29-01-2026

Smt. Radha Devi w/o Sh. Mahinder Singh and d/o Sh. Sher Singh, r/o Village Purla, P.O. Parwanoo, Sub-Tehsil Parwanoo, District Solan, Himachal Pradesh.

Versus

General Public through : G.P. Taksal, Sub-Tehsil Parwanoo, Distt. Solan (H.P.)

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Proclamation

Smt. Radha Devi w/o Sh. Mahinder Singh and d/o Sh. Sher Singh, r/o Village Purla, P.O. Parwanoo, Sub-Tehsil Parwanoo, District Solan, Himachal Pradesh has filed an application under section 13 (3) of the Birth & Death Registration Act, 1969 stating therein that she was born on 17-01-1984 at Village Purla, P.O. Parwanoo, Sub-Tehsil Parwanoo, but her birth could not be registered in the birth records of gram panchayat Taksal within stipulated period. She prayed for passing necessary orders to the gram panchayat Taksal for entering the same.

Therefore, by this proclamation, the General Public is hereby informed that any person having any objection regarding registering the birth of Smt. Radha Devi d/o Sh. Sher Singh, r/o Village Purla, P.O. Parwanoo, Sub-Tehsil Parwanoo, District Solan, may file their objection in this court on or before 10-03-2026. Failing which no objection shall be entertained later.

Given under my hand and seal on this 29th December, 2025.

Seal. Sd/-

(JAI PAL CHAUDHARY),
Assistant Collector, 2nd Grade-cum-*Naib-Tehsildar,*
Sub-Tehsil Parwanoo, District Solan (H.P.).

CHANGE OF NAME

I, Sejal d/o Shri Suresh, r/o Vill. Gujandli, P.O. Teh. Tikkar, Distt. Shimla (H.P.) declare that my name is wrongly mentioned as K Sejal in my Aadhar Card No. 3404 7508 3495. Therefore it should be changed to Sejal in Aadhar Card. Note the relevant information.

SEJAL
d/o Shri Suresh,
r/o Vill. Gujandli, P.O. Teh. Tikkar,
Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Kashori Devi aged 78 years w/o Late Maya Ram, r/o Vill. Ghartholi, P.O. Paddar, Tehsil Dharamshala, Distt. Kangra (H.P.) declare that my actual name is Kashori Devi as mentioned in Pension Documents of my husband Late Maya Ram, whereas in my Aadhar Card No. 5217 4462 7802 my name is wrongly entered as Kesari Devi. So my name be corrected as Kashori Devi instead of Kesari Devi, that Kashori Devi and Kesari Devi is the name of one and the same person. All concerned please may note.

KASHORI DEVI
w/o Late Maya Ram,
r/o Vill. Ghartholi,
P.O. Paddar, Tehsil Dharamshala,
Distt. Kangra (H.P.).

CHANGE OF NAME

I, Jogi Ram s/o Late Shri Bhadru, V.P.O. Khabal, Teh. Chirgaon, Distt. Shimla (H.P.) declare that my name is wrongly mentioned as Jagi Ram in my Aadhar Card No. 9070 1161 0764. Therefore it should be changed to Jogi Ram in Aadhar Card. Note the relevant information.

JOGI RAM
s/o Late Shri Bhadru,
V.P.O. Khabal,
Teh. Chirgaon, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Muhmmad Shuab Rajee, age 53 Years, s/o Sh. Muhmmad Nazim Ausdulah Khan, presently residing at Vill. Hara Bagh, P.O. Sehli, Teh. Sunder Nagar, Distt. Mandi (H.P.) declare that my name is Muhmmad Shuab Rajee s/o Sh. Muhmmad Nazim Ausdulah Khan but in my Aadhar Card my name is mentioned as Mohammad Shuab Razee s/o Sh. M.N.A. Khan. My full and correct name is Muhmmad Shuab Rajee s/o Sh. Muhmmad Nazim Ausdulah Khan. All concerned may please note.

MUHMMAD SHUAB RAJEE
s/o Sh. Muhmmad Nazim Ausdulah Khan,
presently residing at Vill. Hara, Bagh,
P.O. Sehli, Teh. Sunder Nagar,
Distt. Mandi (H.P.).

CHANGE OF NAME

I, Ashika w/o Harish, Village Janglikh, P.O. Tangnu, District Shimla (H.P.) declare that my name is wrongly mentioned as Anshika in my Aadhar Card. Therefore it should be changed to Ashika in my Aadhar Card.

ASHIKA
w/o Harish,
Village Janglikh,
P.O. Tangnu, District Shimla (H.P.).

CORRECTION OF NAME

I, Asha Devi w/o Surinder Kumar, r/o Village Dharehr, P.O. Kandi, Tehsil Palampur, District Kangra (H.P.)-176 061 declare that my son's name has been wrongly mentioned as Rishav. His correct name is Rishabh. Henceforth, he shall be known by his correct name Rishabh for all legal and official purposes.

ASHA DEVI
w/o Surinder Kumar,
r/o Village Dharehr,
P.O. Kandi, Tehsil Palampur,
District Kangra (H.P.).

CORRECTION OF NAME

I, Aman Kumar s/o Parkash Chand, r/o Village Lahar Kotlu, Post Office Sudhial, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have corrected my daughter's name from Partijya Devi to Pratigya Devi in Aadhar Card. Please note it all concerned.

AMAN KUMAR
s/o Parkash Chand,
r/o Village Lahar Kotlu, Post Office Sudhial,
Tehsil Nadaun, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Alisha d/o Gulshan Khan, r/o H. No. 448/2, Mohalla Haripur, Near CMO Office Nahan, Distt. Sirmaur (H.P.)-173 001 declare that I have changed my name from Alisha to Alisha Pathan due to variation in my documents. All concerned please note.

ALISHA
d/o Gulshan Khan,
r/o H. No. 448/2, Mohalla Haripur,
Near CMO Office Nahan, Distt. Sirmaur (H.P.)-173 001.

CHANGE OF NAME

I, Kamlesh Kumar s/o Sh. Sahi Ram, r/o Village Cheend, P.O. Malat, Tehsil Kupvi, Distt. Shimla (H.P.)-171 210 declare that I have changed my son's name from Abhiyukt Thakur (Previous Name) to Avyukt Thakur (New Name). All concerned please may note.

KAMLESH KUMAR
s/o Sh. Sahi Ram,
r/o Village Cheend, P.O. Malat,
Tehsil Kupvi, Distt. Shimla (H.P.)-171 210.

CORRECTION OF NAME

I, Balbir Singh s/o Swaroop Singh, r/o Village Bhageen, Post Office Chudhrer, Tehsil Dehra, Distt. Kangra (H.P.) declare that my son's name is wrongly recorded in Aadhar Card as Jattan. Whereas in School record, Birth certificate, Panchayat record his name recoreded as Jatin Chouhan, which is correct. That Jattan and Jatin Chouhan are the name of same person and may be corrected in Aadhar Card as Jatin Chouhan s/o Balbir Singh. Concerned note.

BALBIR SINGH
s/o Swaroop Singh,
r/o Village Bhageen, Post Office Chudhrer,
Tehsil Dehra, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Nirasha Devi w/o Sh. Ram Pal, r/o Village Ghaluwal, Post Office Saloh, Sub-Tehsil Ispur, Distt. Una (H.P.) declare that my name in Aadhar Card have been wrongly entered as Asha Devi. Whereas my correct name is Nirasha Devi. All concerned note.

NIRASHA DEVI
w/o Sh. Ram Pal,
r/o Village Ghaluwal, Post Office Saloh,
Sub-Tehsil Ispur, Distt. Una (H.P.).

CORRECTION OF NAME

I, Aditya Sharma s/o Sh. Salil Kumar Sharma, r/o Mohalla Ramgarh, Tehsil & Distt. Chamba (H.P.) declare that in my Birth Record my name has been wrongly entered as Anish Kumar, which is incorrect. Whereas my correct name is Aditya Sharma. I shall be known as Aditya Sharma for all purposes in future. Please note.

ADITYA SHARMA
s/o Sh. Salil Kumar Sharma,
r/o Mohalla Ramgarh,
Tehsil & Distt. Chamba (H.P.).

CHANGE OF NAME

I, Rajan Bhagra s/o Late Sh. Ved Prakash Bhagra, r/o f Lama Villa, Kaithu, Shimla-171 003, Tehsil & Distt. Shimla (H.P.) declare that I have changed my daughter's name from Baby two of Monika (Previous Name) to Arshiya Sood (New Name). All concerned please may note.

RAJAN BHAGRA
s/o Late Sh. Ved Prakash Bhagra,
r/o f Lama Villa, Kaithu, Shimla,
Tehsil & Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Juiya Ram s/o Sh. Devi Dass, r/o Vill. Sunarli, P.O. Baur, Tehsil Chopal, Distt. Shimla (H.P.)-171 210 declare that my father's name in my PAN Card have been wrongly entered as Dulu Ram, whereas his correct name is Devi Dass. Concerned note.

JUIYA RAM
s/o Sh. Devi Dass,
r/o Vill. Sunarli, P.O. Baur,
Tehsil Chopal, Distt. Shimla (H.P.)-171 210.

CHANGE OF NAME

I, Ashok Kumar s/o Bal Krishan, r/o House No. 70, Krishana Colony, Rakkar, Tehsil & Distt. Una (H.P.) declare that in my ICICI Limited Bajaj Scooter Bonds my name is Ashok Sharma. Ashok Sharma & Ashok Kumar are one and same person's name. All concerned note.

ASHOK KUMAR
s/o Bal Krishan,
r/o House No. 70, Krishana Colony, Rakkar,
Tehsil & Distt. Una (H.P.).

CHANGE OF NAME

I, Sapna Devi w/o Sh. Shiv Ram, r/o Vill. Thukrala, P.O. Garnota, Tehsil Sihunta, Distt. Chamba (H.P.) declare that I have changed my minor daughter's name from Natika to Nakita. She shall be known as Nakita for all purposes in future. All concerned please may note.

SAPNA DEVI
w/o Sh. Shiv Ram,
r/o Vill. Thukrala, P.O. Garnota,
Tehsil Sihunta, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Bhupender Singh s/o Late Sh. Bisham Singh, r/o Vill. Thali, P.O. Jangla, Tehsil Chirgaon, Distt. Shimla (H.P.) declare that name of my son Sanyam is wrongly mentioned as Kaka in his Aadhar Card. Therefore it should be changed to Sanyam in his Aadhar Card.

BHUPENDER SINGH
s/o Late Sh. Bisham Singh,
r/o Vill. Thali, P.O. Jangla,
Tehsil Chirgaon, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Bir Singh s/o Jaisi Ram, r/o Village Ghana, Post Office Bagli, Tehsil Dharamshala, Distt. Kangra (H.P.) declare that my correct name as per my School Leaving Certificate and as per Service Record of IPH Division Dharamshala, Distt. Kangra (H.P.) is Bir Singh but my name has been recorded as Veer Singh in my Aadhar Card. Which is wrong. So I want to change and correct my name in my Aadhar Card from Veer Singh to Bir Singh. Veer Singh and Bir Singh is one and same person. All concerned please may note.

BIR SINGH
s/o Jaisi Ram,
r/o Village Ghana, Post Office Bagli,
Tehsil Dharamshala, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Ajay Kumar s/o Late Amar Singh, r/o Vill. Kohla Khas, P.O. Mauza Kohla, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Shorya Kaundal to Shaurya Kholi for all purposes in future. All concern note.

AJAY KUMAR
s/o Late Amar Singh,
r/o Vill. Kohla Khas, P.O. Mauza Kohla,
Tehsil Nadaun, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Sanjay Kumar s/o Sh. Jaishi Ram, r/o Anupam Cottage, Lower Phagli, Shimla, Tehsil & Distt. Shimla (H.P.) declare that I have changed my name from Sanjay Sharma to Sanjay Kumar. All concerned please may note.

SANJAY KUMAR
s/o Sh. Jaishi Ram,
r/o Anupam Cottage, Lower Phagli, Shimla,
Tehsil & Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Sanjay Kumar s/o Om Prakash f/o minor daughter Sejal, r/o P.O. Nachhir, Bandla Khas (215) Palampur, Distt. Kangra (H.P.)-176 061 declare that her name has been wrongly mentioned as Sejal. Her correct and full name is Sejal Thakur. Both names refer to one and the same person. Henceforth, she shall be known by her correct name Sejal Thakur for all legal and official purposes.

SANJAY KUMAR
s/o Om Prakash f/o minor daughter Sejal,
r/o P.O. Nachhir, Bandla Khas (215) Palampur,
Distt. Kangra (H.P.)-176 061.

CORRECTION OF NAME

I, Ankur Vyas s/o Late Kushal Kumar, r/o Ward No. 07, V.P.O. Thamba-2, P.O. Saloh, Tehsil Palampur, Distt. Kangra (H.P.)-176 102 declare that my son's name has been wrongly mentioned as Atherb Vyas. The correct name of my son is Atharv Vyas. Both names refer to one and the same person. Henceforth, he shall be known by his correct name Atharv Vyas for all legal and official purposes.

ANKUR VYAS
s/o Late Kushal Kumar,
r/o Ward No. 07, V.P.O. Thamba-2, P.O. Saloh,
Tehsil Palampur, Distt. Kangra (H.P.)-176 102.

CORRECTION OF NAME

I, Rakesh Kumar s/o Pyar Chand, r/o Ward No. 02, Vill. Awarna, P.O. Kandi, Tehsil Palampur, Rajnali (88), Distt. Kangra (H.P.)-176 061 declare that my son's name has been wrongly and incomplete mentioned as Rudransh. His correct name is Rudransh Bhatt. Henceforth, he shall be known by his correct name as Rudransh Bhatt for all legal and official purposes.

RAKESH KUMAR
s/o Pyar Chand,
r/o Ward No. 02, Vill. Awarna, P.O. Kandi,
Tehsil Palampur, Rajnali (88), Distt. Kangra (H.P.)-176 061.

CHANGE OF NAME

I, Sewa Dass aged about 51 years s/o Sh. Janku Ram, r/o Vill. & P.O. Dharogra, Tehsil Sunni, Distt. Shimla (H.P.)-171 019 declare that I have changed my daughter's name from Babi (Previous Name) to Nikita (New Name) in her Aadhar Card/ Birth Certificate & all records. All concerned please notice.

SEWA DASS
s/o Sh. Janku Ram,
r/o Vill. & P.O. Dharogra,
Tehsil Sunni, Distt. Shimla (H.P.)-171 019.

CHANGE OF NAME

I, Nimrat Kaur d/o Smt. Harjinder Kaur, permanent r/o Swaran Villa, North Oak, Sanjauli, Shimla Urban (T), Shimla-6 (H.P.) declare that I have changed my name from Kripa Sharma to Nirmrat Kaur for all purposes.

NIMRAT KAUR
d/o Smt. Harjinder Kaur,
Permanent r/o Swaran Villa, North Oak,
Sanjauli, Shimla Urban (T), Shimla-6 (H.P.).

CHANGE OF NAME

I, Renu w/o Late Shyam Lal, r/o Vill. Tikkri, P.O. Jablu, Tehsil Jhanduta, Distt. Bilaspur (H.P.) declare that I have changed my minor son's name from Divanshu (Old Name) to Divyanshu (New Name) for all purposes in future. All concerned please note.

RENU
w/o Late Shyam Lal,
r/o Vill. Tikkri, P.O. Jablu,
Tehsil Jhanduta, Distt. Bilaspur (H.P.).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट https://rajpatra.hp.gov.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।